

COMMITTEE (NC-7) OF  
PLASTIC & RUBBER PRODUCTS'  
MEETING NO.15/AM17  
(HELD ON 21 & 26.04.2017)  
UNDER THE CHAIRMANSHIP OF  
SHRI S.B.S. REDDY, ADDL. DGFT

**Meeting No. 15/87-NC-7/2016 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 21 & 26.04.2017, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:**

1) Shri Nand Lal, Consultant, DIPP

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

**MANUAL CASES**

|                                       |                                              |                                         |                     |
|---------------------------------------|----------------------------------------------|-----------------------------------------|---------------------|
| Case No. A-100                        | M/s Devashish Polymers Pvt.Ltd.              | HQ F. No.<br>01/87/162/164/AM17/DES-VII | Status:<br>Approved |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No.<br>0310810425 dated 10.01.2017 | RA F. No.<br>03/94/040/00848/AM17       |                     |

**Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310810425 dated 10.01.2017.**

**Decision:** As per the written comments furnished by the DIPP vide their letter No. 7/189/2017-TSW dated 20.04.2017, the Committee **approved** following ad-hoc norms:

| EXPORT ITEM                                                  | QTY  | IMPORT ITEM                                        | QTY required for export of 1 kg of export product |
|--------------------------------------------------------------|------|----------------------------------------------------|---------------------------------------------------|
| Rubber compound sheet (consisting of Acrylic Polymer)        | 1 kg | 1. Acrylic Polymers in primary Form/ Acrylic Resin | 0.95 kg                                           |
|                                                              |      | 2. Di Ortho Toly guanidiene                        | 0.0476 kg                                         |
| RA may take consequential action as per Policy / Procedures. |      |                                                    |                                                   |



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|                                       |                                              |                                         |                            |
|---------------------------------------|----------------------------------------------|-----------------------------------------|----------------------------|
| Case No. A-101                        | M/s Devashish Polymers Pvt.Ltd.              | HQ F. No.<br>01/87/162/165/AM17/DES-VII | Status:<br><b>Approved</b> |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No.<br>0310810485 dated 12.01.2017 | RA F. No.<br>03/94/040/00849/AM17       |                            |

**Request:** Fixation of adhoc norms in respect of Advance Authorization No. 0310810485 dated 12.01.2017.

**Decision:** As per the written comments furnished by the DIPP vide their letter No. 7/189/2017-TSW dated 20.04.2017, the Committee approved following ad-hoc norms:

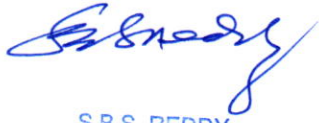
| EXPORT ITEM                                                  | QTY  | IMPORT ITEM                | QTY required for manufacture of 1.0 kg of export product |
|--------------------------------------------------------------|------|----------------------------|----------------------------------------------------------|
| Rubber compound sheet consisting of EPDM & Carbon Black      | 1 kg | 1. Synthetic Rubber (EPDM) | 0.28459 kg                                               |
|                                                              |      | 2. Zinc Oxide              | 0.014 kg                                                 |
|                                                              |      | 3. Carbon Black            | 0.3417 kg                                                |
|                                                              |      | 4. Peptizer                | 0.020 kg                                                 |
|                                                              |      | 5. Rubber Processing Oil   | 0.327 kg                                                 |
|                                                              |      | 6. Process Aid (O)         | 0.014 kg                                                 |
|                                                              |      | 7. Process Aid (400)       | 0.014 kg                                                 |
|                                                              |      | 8. Stearic Acid            | 0.003 kg                                                 |
| RA may take consequential action as per Policy / Procedures. |      |                            |                                                          |

|                                       |                                              |                                         |                            |
|---------------------------------------|----------------------------------------------|-----------------------------------------|----------------------------|
| Case No. A-102                        | M/s Devashish Polymers Pvt.Ltd.              | HQ F. No.<br>01/87/162/166/AM17/DES-VII | Status:<br><b>Approved</b> |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No.<br>0310810427 dated 10.01.2017 | RA F. No.<br>03/94/040/01013/AM15       |                            |

**Request:** Fixation of adhoc norms in respect of Advance Authorization No. 0310810427 dated 10.01.2017.

**Decision:** As per the written comments furnished by the DIPP vide their letter No. 7/189/2017-TSW dated 20.04.2017, the Committee approved following ad-hoc norms:

| EXPORT ITEM                                                                                            | QTY  | IMPORT ITEM               | QTY required for manufacture of 1.0 kg of export product |
|--------------------------------------------------------------------------------------------------------|------|---------------------------|----------------------------------------------------------|
| Fluoroelastomer Compound sheet (Vulcanized)/ Unvulcanized containing 81% +/-1% Fluoroelastomer content | 1 kg | 1. Fluoroelastomer Rubber | 0.830 kg                                                 |
|                                                                                                        |      | 2. Carbon Black           | 0.120 kg                                                 |
|                                                                                                        |      | 3. Magnesium Oxide        | 0.025 kg                                                 |
|                                                                                                        |      | 4. Calcium Hydroxide      | 0.041 kg                                                 |
| RA may take consequential action as per Policy / Procedures.                                           |      |                           |                                                          |

  
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|---------------------------------------|--------------------------------------------|-------------------------------------------|----------------------------|
| Case No. A-103                        | M/s Gargi Huttens – Albertus Pvt.Ltd.      | HQ F. No.<br>01/87/050/00214/AM16/DES-VII | Status:<br><b>Rejected</b> |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No.<br>0310796541 dt. 10.06.2015 | RA F. No.<br>03/94/040/00080/AM16         |                            |

**Request:** Ratification of Input Output Norms against Advance Authorization No. 0310796541 dt. 10.06.2015

**Decision:** The Committee considered the request of authorisation holder for enhancement in the quantity of import item and it was decided to turn down the request of authorisation holder maintaining the decision taken by NC in its earlier Meeting No. 3/AM17 held on 03.06.2016.

|                                       |                                              |                                          |                            |
|---------------------------------------|----------------------------------------------|------------------------------------------|----------------------------|
| Case No. A-104                        | M/s V.K.A. Polymers Pvt. Ltd.                | HQ F. No.<br>01/87/50/00303/AM16/DES-VII | Status:<br><b>Approved</b> |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No.<br>3210077733 dated 02.11.2015 | RA F. No.<br>32/24/040/00028/AM16        |                            |

**Request:** Amendment in the description of Import Item No.4 against Advance Authorization No. 3210077733 dated 02.11.2015

**Decision:** The Committee considered the case and decided to **approve** the amendment as requested by the firm to read the Description of Import Item No.4 as “HDPE Granules/powder” instead of “HDPE Granules”. RA may take consequential action as per Policy / Procedures.

|                                       |                                                     |                                     |                            |
|---------------------------------------|-----------------------------------------------------|-------------------------------------|----------------------------|
| Case No. A-105                        | M/s K.L.J. Polymers & Chemicals Ltd.,               | HQ F. No. 01/87/50/179/AM16/DES-VII | Status:<br><b>Approved</b> |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>0510395437 dt. 26.08.2015 | RA F. No.<br>05/23/040/00217/AM16   |                            |

**Request:** Amendment in the description of Export Product against Advance Authorization No. 0510395437 dt. 26.08.2015.

**Decision:** The Committee considered the case and decided to **approve** the amendment as requested by the firm to read the Description of Export product as “PVC Compound (Extrusion Grade)” instead of “PVC Compound”.

RA may take consequential action as per Policy / Procedures.

|                                       |                                                     |                                     |                            |
|---------------------------------------|-----------------------------------------------------|-------------------------------------|----------------------------|
| Case No. A-107                        | M/s K.L.J. Polymers & Chemicals Ltd.,               | HQ F. No. 01/87/50/385/AM16/DES-VII | Status:<br><b>Approved</b> |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>0510397287 dt. 13.01.2016 | RA F. No.<br>05/23/040/00408/AM16   |                            |

**Request:** Amendment in the description of Export Product against Advance Authorization No. 0510397287 dt. 13.01.2016.

**Decision:** The Committee considered the case and decided to **approve** the amendment as requested by the firm to read the Description of Export product as “PVC Compound (Transparent Grade)” instead of “PVC Compound”. It was observed that Import Item No. 3 - Calcium Carbonate (earlier approved by NC) was not applied by the firm. Hence, the Committee decided to delete this item from the norms. Since, the applicant had not applied for this item and the licence was also not issued for this item. The quantity of Import Items maintaining its earlier decision taken in Norms Committee Meeting No. 11/AM17 held on 28.10.2016.

RA may take consequential action as per Policy / Procedures.

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|---------------------------------------|-----------------------------------------------------|-------------------------------------|------------------|
| Case No. A-108                        | M/s K.L.J. Polymers & Chemicals Ltd.,               | HQ F. No. 01/87/50/386/AM16/DES-VII | Status: Approved |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>0510397288 dt. 13.01.2016 | RA F. No.<br>05/23/040/00408/AM16   |                  |

**Request:** Amendment in the description of Export Product against Advance Authorization No. 0510397288 dt. 13.01.2016.

**Decision:** The Committee considered the case and decided to **approve** the amendment as requested by the firm to read the Description of Export product as "PVC Compound (Transparent Grade)" instead of "PVC Compound". It was observed that Import Item No. 3 - Calcium Carbonate (earlier approved by NC) was not applied by the firm. Hence, the Committee decided to delete this item from the norms. Since, the applicant had not applied for this item and the licence was also not issued for this item. The quantity of Import Items maintaining its earlier decision taken in Norms Committee Meeting No. 11/AM17 held on 28.10.2016.

**RA may take consequential action as per Policy / Procedures.**

|                                       |                                                     |                                     |                  |
|---------------------------------------|-----------------------------------------------------|-------------------------------------|------------------|
| Case No. A-109                        | M/s K.L.J. Polymers & Chemicals Ltd.,               | HQ F. No. 01/87/50/387/AM16/DES-VII | Status: Approved |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>0510397289 dt. 13.01.2016 | RA F. No.<br>05/23/040/00410/AM16   |                  |

**Request:** Amendment in the description of Export Product against Advance Authorization No. 0510397289 dt. 13.01.2016.

**Decision:** The Committee considered the case and decided to **approve** the amendment as requested by the firm to read the Description of Export product as "PVC Compound (Extrusion Grade)" instead of "PVC Compound".  
**RA may take consequential action as per Policy / Procedures.**

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|---------------------------------------|-----------------------------------------------------|-------------------------------------|------------------|
| Case No. A-110                        | M/s K.L.J. Polymers & Chemicals Ltd.,               | HQ F. No. 01/87/50/388/AM16/DES-VII | Status: Approved |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>0510397290 dt. 13.01.2016 | RA F. No.<br>05/23/040/00411/AM16   |                  |

**Request:** Amendment in the description of Export Product against Advance Authorization No. 0510397290 dt. 13.01.2016.

**Decision:** The Committee considered the case and decided to **approve** the amendment as requested by the firm to read the Description of Export product as "PVC Compound (Extrusion Grade)" instead of "PVC Compound".  
**RA may take consequential action as per Policy / Procedures.**

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|---------------------------------------|----------------------------------------------|----------------------------------------|------------------|
| Case No. A-111                        | M/s Bayer Material Science Pvt. Ltd.         | HQ F. No.<br>01/87/50/218/AM16/DES-VII | Status: Deferred |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No.<br>0310771923 dated 25.02.2014 | RA F. No.<br>03/94/040/00294/AM16      |                  |

**Request:** Fixation of adhoc norms in respect of Advance Authorization No. 0310771923 dated 25.02.2014.

**Decision :** The Committee considered the case and decided to refer to DIPP.



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|---------------------------------------|---------------------------------------------------|-------------------------------------------|----------------------------|
| Case No. A-112                        | M/s Prime Progression Export & Services Pvt. Ltd. | HQ F. No.<br>01/87/171/00191/AM17/DES-VII | Status:<br><b>Deferred</b> |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No.                                     | SEZ F. No.<br>1/24/2010:PER:EOU:KR:CSEZ   |                            |

**Subject: Fixation of Standard Input-Output Norms for the export product.**

**Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

|                                       |                     |                                           |                         |
|---------------------------------------|---------------------|-------------------------------------------|-------------------------|
| Case No. A-113                        | M/s Micro Inks Ltd. | HQ F. No.<br>01/87/171/00261/AM17/DES-VII | Status: <b>Deferred</b> |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No.       | SEZ F. No.<br>KASEZ/100%EOU/I/01/2014-15  |                         |

**Subject: Fixation of Standard Input-Output Norms for the export product.**

**Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- Production and consumption data duly certified by the central excise authorities for one year

|                                       |                                                     |                                      |                            |
|---------------------------------------|-----------------------------------------------------|--------------------------------------|----------------------------|
| Case No. A-114                        | M/s International Conveyors Ltd.                    | HQ F. No. 01/87/171/227/AM17/DES-VII | Status:<br><b>Approved</b> |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>0310745144 dt. 13.08.2013 | RA F. No. 03/94/040756/AM13          |                            |

**Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310745144 dt. 13.08.2013**

**Decision:** Based on the technical comments of DIPP furnished vide Letter No. 7/414/2016-TSW dated 27.01.2017, the Committee considered the case and approved the adhoc norms as follows:

  
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**Export Item No. 1**

| EXPORT ITEM                                                                                                         | QTY            | IMPORT ITEM                                                                                                                      | QTY                                            |
|---------------------------------------------------------------------------------------------------------------------|----------------|----------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 350 (Net total weight of belt 10.089 kg / Sq. mt.) | 2230 Sq. Meter | 1. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 350                                                                    | 1.05 kg/kg content contained in export product |
|                                                                                                                     |                | 2. PVC Resin for Type- 350                                                                                                       | 2.925 kg/Sq. meter of export product           |
|                                                                                                                     |                | 3. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 350 | 1.914 kg/Sq. Meter of export product.          |

Note-1: Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

Note-2: RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

RA may take consequential action as per Policy / Procedures.

**Export Item No. 2**

| EXPORT ITEM                                                                                                         | QTY            | IMPORT ITEM                                                                                                                      | QTY                                            |
|---------------------------------------------------------------------------------------------------------------------|----------------|----------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 450 (Net total weight of belt 11.152 kg / Sq. mt.) | 2230 Sq. Meter | 4. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 450                                                                    | 1.05 kg/kg content contained in export product |
|                                                                                                                     |                | 5. PVC Resin for Type- 450                                                                                                       | 2.97 kg/Sq. meter of export product            |
|                                                                                                                     |                | 6. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 450 | 1.946 kg/Sq. Meter of export product.          |

Note-1: Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

Note-2: RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

RA may take consequential action as per Policy / Procedures.

**Export Item No. 3**

| EXPORT ITEM                                                                                                         | QTY            | IMPORT ITEM                                                                                                                      | QTY                                            |
|---------------------------------------------------------------------------------------------------------------------|----------------|----------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 600 (Net total weight of belt 12.835 kg / Sq. mt.) | 2230 Sq. Meter | 7. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 600 (Roll Length 1200)                                                 | 1.05 kg/kg content contained in export product |
|                                                                                                                     |                | 8. PVC Resin for Type- 600                                                                                                       | 3.051 kg/Sq. meter of export product           |
|                                                                                                                     |                | 9. PVC Plasticizer (Phosphate / DOP / TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 450 | 2.005 kg/Sq. Meter of export product.          |

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**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

**RA may take consequential action as per Policy / Procedures.**

**Export Item No. 4**

| EXPORT ITEM                                                                                                                           | QTY            | IMPORT ITEM                                                                                                                                         | QTY                                            |
|---------------------------------------------------------------------------------------------------------------------------------------|----------------|-----------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type-600 (Roll Length 1000) (Net total weight of belt 12.835 kg / Sq. mt.) | 1859 Sq. Meter | 10. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 600 (Roll Length 1000)                                                                   | 1.05 kg/kg content contained in export product |
|                                                                                                                                       |                | 11. PVC Resin for Type- 600 (Roll Length 1000)                                                                                                      | 3.050 kg/Sq. meter of export product           |
|                                                                                                                                       |                | 12. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type-600 (Roll Length 1000) | 2.004 kg/Sq. Meter of export product.          |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

**RA may take consequential action as per Policy / Procedures.**

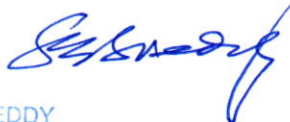
**Export Item No. 5**

| EXPORT ITEM                                                                                                        | QTY            | IMPORT ITEM                                                                                                                      | QTY                                            |
|--------------------------------------------------------------------------------------------------------------------|----------------|----------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type-750 (Net total weight of belt 14.450 kg / Sq. mt.) | 1859 Sq. Meter | 13. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 750                                                                   | 1.05 kg/kg content contained in export product |
|                                                                                                                    |                | 14. PVC Resin for Type- 750                                                                                                      | 3.432 kg/Sq. meter of export product           |
|                                                                                                                    |                | 15. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type-750 | 2.2776 kg/Sq. Meter of export product.         |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

**RA may take consequential action as per Policy / Procedures.**

  
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**Export Item No. 6**

| EXPORT ITEM                                                                                                          | QTY            | IMPORT ITEM                                                                                                                        | QTY                                            |
|----------------------------------------------------------------------------------------------------------------------|----------------|------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 3500 (Net total weight of belt 12.176 kg / Sq. mt.) | 2068 Sq. Meter | 16. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 3500                                                                    | 1.05 kg/kg content contained in export product |
|                                                                                                                      |                | 17. PVC Resin for Type- 3500                                                                                                       | 3.4206 kg/Sq. meter of export product          |
|                                                                                                                      |                | 18. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 3500 | 2.5725 kg/Sq. Meter of export product.         |

Note-1: Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

Note-2: RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

RA may take consequential action as per Policy / Procedures.

**Export Item No. 7**

| EXPORT ITEM                                                                                                                                             | QTY           | IMPORT ITEM                                                                                                                                                           | QTY                                            |
|---------------------------------------------------------------------------------------------------------------------------------------------------------|---------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 6000 Cover Thickness ( 2.0 MM + 2.0 MM) (Net total weight of belt 14.297 kg / Sq. mt.) | 325 Sq. Meter | 19. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 6000 Cover Thickness ( 2.0 MM + 2.0 MM)                                                                    | 1.05 kg/kg content contained in export product |
|                                                                                                                                                         |               | 20. PVC Resin for Type- 6000 Cover Thickness ( 2.0 MM + 2.0 MM)                                                                                                       | 3.603 kg/Sq. meter of export product           |
|                                                                                                                                                         |               | 21. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 6000 Cover Thickness ( 2.0 MM + 2.0 MM) | 2.726 kg/Sq. Meter of export product.          |

Note-1: Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

Note-2: RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

RA may take consequential action as per Policy / Procedures.

**Export Item No. 8**

| EXPORT ITEM                                                                                                                          | QTY            | IMPORT ITEM                                                                     | QTY                                            |
|--------------------------------------------------------------------------------------------------------------------------------------|----------------|---------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 6500 Width (1067 MM) (Net total weight of belt 14.683 kg / Sq. mt.) | 3643 Sq. Meter | 22. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 6500 Width (1067 MM) | 1.05 kg/kg content contained in export product |
|                                                                                                                                      |                | 23. Nylon Yarn Type- 6500 Width (1067 MM)                                       | 1.05 kg/kg content contained in export product |

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|--|--|----------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|
|  |  | 24. PVC Resin for Type- 6500 Width (1067 MM)                                                                                                       | 3.705 kg/Sq. meter of export product  |
|  |  | 25. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 6500 Width (1067 MM) | 2.425 kg/Sq. Meter of export product. |
|  |  | 26. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll) Type 6500 Width (1067 MM)                          | Net to net                            |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

RA may take consequential action as per Policy / Procedures.

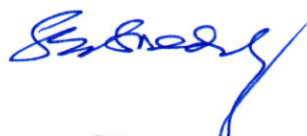
**Export Item No. 9**

| EXPORT ITEM                                                                                                                          | QTY            | IMPORT ITEM                                                                                                                                        | QTY                                             |
|--------------------------------------------------------------------------------------------------------------------------------------|----------------|----------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 6500 Width (1219 MM) (Net total weight of belt 14.683 kg / Sq. mt.) | 2379 Sq. Meter | 27. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 6500 Width (1219 MM)                                                                    | 1.05 kg/kg content contained in export product  |
|                                                                                                                                      |                | 28. Nylon Yarn Type- 6500 Width (1219 MM)                                                                                                          | 11.05 kg/kg content contained in export product |
|                                                                                                                                      |                | 29. PVC Resin for Type- 6500 Width (1219 MM)                                                                                                       | 3.704 kg/Sq. meter of export product            |
|                                                                                                                                      |                | 30. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 6500 Width (1219 MM) | 2.4245 kg/Sq. Meter of export product.          |
|                                                                                                                                      |                | 31. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll) Type 6500 Width (1219 MM)                          | Net to net                                      |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

RA may take consequential action as per Policy / Procedures.

  
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**Export Item No. 10**

| EXPORT ITEM                                                                                                                                              | QTY            | IMPORT ITEM                                                                                                                                                             | QTY                                            |
|----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 8000 Width (1067 MM) Roll Length 500 FT. (Net total weight of belt 16.907 kg / Sq. mt.) | 5530 Sq. Meter | 32. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 8000 Width (1067 MM), Roll Length 500 FT.                                                                    | 1.05 kg/kg content contained in export product |
|                                                                                                                                                          |                | 33. PVC Resin for Type- 8000 Width (1067 MM), Roll Length 500 FT.                                                                                                       | 3.481 kg/Sq. meter of export product           |
|                                                                                                                                                          |                | 34. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 8000 Width (1067 MM), Roll Length 500 FT. | 2.709 kg/Sq. Meter of export product.          |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

**RA may take consequential action as per Policy / Procedures.**

**Export Item No. 11**

| EXPORT ITEM                                                                                                                                              | QTY            | IMPORT ITEM                                                                                                                                                             | QTY                                            |
|----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 8000 Width (1067 MM) Roll Length 547 FT. (Net total weight of belt 16.907 kg / Sq. mt.) | 1068 Sq. Meter | 35. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 8000 Width (1067 MM), Roll Length 547 FT.                                                                    | 1.05 kg/kg content contained in export product |
|                                                                                                                                                          |                | 36. PVC Resin for Type- 8000 Width (1067 MM), Roll Length 547 FT.                                                                                                       | 3.479 kg/Sq. meter of export product           |
|                                                                                                                                                          |                | 37. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 8000 Width (1067 MM), Roll Length 547 FT. | 2.708 kg/Sq. Meter of export product.          |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

**RA may take consequential action as per Policy / Procedures.**

**Export Item No. 12**

| EXPORT ITEM                                                                                                                                              | QTY            | IMPORT ITEM                                                                                         | QTY                                            |
|----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------|-----------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 8000 Width (1219 MM) Roll Length 660 FT. (Net total weight of belt 16.907 kg / Sq. mt.) | 4906 Sq. Meter | 38. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 8000 Width (1219 MM) Roll Length 660 FT. | 1.05 kg/kg content contained in export product |
|                                                                                                                                                          |                | 39. Nylon Yarn Type- 8000 Width (1219 MM) Roll Length 660 FT.                                       | 1.05 kg/kg content contained in export product |

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|  |                                                                                                                                                                        |                                       |
|--|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|
|  | 40. PVC Resin for Type- 8000 Width Width (1219 MM) Roll Length 660 FT.                                                                                                 | 4.0297 kg/Sq. meter of export product |
|  | 41. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 8000 Width (1219 MM) Roll Length 660 FT. | 2.689 kg/Sq. Meter of export product. |
|  | 42. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll) Type 8000 Width (1219 MM) Roll Length 660 FT.                          | Net to net                            |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

**RA may take consequential action as per Policy / Procedures.**

**Export Item No. 13**

| EXPORT ITEM                                                                                                                                              | QTY            | IMPORT ITEM                                                                                                                                                            | QTY                                            |
|----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 8000 Width (1219 MM) Roll Length 800 FT. (Net total weight of belt 16.907 kg / Sq. mt.) | 1189 Sq. Meter | 43. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 8000 Width (1219 MM) Roll Length 800 FT.                                                                    | 1.05 kg/kg content contained in export product |
|                                                                                                                                                          |                | 44. Nylon Yarn Type- 8000 Width (1219 MM) Roll Length 800 FT.                                                                                                          | 1.05 kg/kg content contained in export product |
|                                                                                                                                                          |                | 45. PVC Resin for Type- 8000 Width Width (1219 MM) Roll Length 800 FT.                                                                                                 | 4.03 kg/Sq. meter of export product            |
|                                                                                                                                                          |                | 46. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 8000 Width (1219 MM) Roll Length 800 FT. | 2.68 kg/Sq. Meter of export product.           |
|                                                                                                                                                          |                | 47. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll) Type 8000 Width (1219 MM) Roll Length 800 FT.                          | Net to net                                     |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

**RA may take consequential action as per Policy / Procedures.**

  
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**Export Item No. 14**

| EXPORT ITEM                                                                                                                                               | QTY            | IMPORT ITEM                                                                                                                                                             | QTY                                            |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 8000 Width (1219 MM) Roll Length 1000 FT. (Net total weight of belt 16.907 kg / Sq. mt.) | 2973 Sq. Meter | 48. Polyester Filament Yarn (1000 / 1500 Denier) For Type- 8000 Width (1219 MM) Roll Length 1000 FT.                                                                    | 1.05 kg/kg content contained in export product |
|                                                                                                                                                           |                | 49. Nylon Yarn Type- 8000 Width (1219 MM) Roll Length 1000 FT.                                                                                                          | 1.05 kg/kg content contained in export product |
|                                                                                                                                                           |                | 50. PVC Resin for Type- 8000 Width (1219 MM) Roll Length 1000 FT.                                                                                                       | 4.030 kg/Sq. meter of export product           |
|                                                                                                                                                           |                | 51. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 8000 Width (1219 MM) Roll Length 1000 FT. | 2.689 kg/Sq. Meter of export product.          |
|                                                                                                                                                           |                | 52. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll) Type 8000 Width (1219 MM) Roll Length 1000 FT.                          | Net to net                                     |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

RA may take consequential action as per Policy / Procedures.

**Export Item No. 15**

| EXPORT ITEM                                                                                                                                               | QTY            | IMPORT ITEM                                                                                                                                                             | QTY                                            |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 10000 Width (1372 MM) Roll Length 800 FT. (Net total weight of belt 17.790 kg / Sq. mt.) | 3346 Sq. Meter | 53. Polyester Filament Yarn (1000 / 1500 Denier) For Type - 10000 Width (1372 MM) Roll Length 800 FT.                                                                   | 1.05 kg/kg content contained in export product |
|                                                                                                                                                           |                | 54. Nylon Yarn Type- 10000 Width (1372 MM) Roll Length 800 FT.                                                                                                          | 1.05 kg/kg content contained in export product |
|                                                                                                                                                           |                | 55. PVC Resin for Type- 10000 Width (1372 MM) Roll Length 800 FT.                                                                                                       | 4.278 kg/Sq. meter of export product           |
|                                                                                                                                                           |                | 56. PVC Plasticizer (Phosphate / DOP /TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 10000 Width (1372 MM) Roll Length 800 FT. | 2.835 kg/Sq. Meter of export product.          |
|                                                                                                                                                           |                | 57. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll) Type - 10000 Width (1372 MM) Roll Length 800 FT.                        | Net to net                                     |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

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**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

RA may take consequential action as per Policy / Procedures.

**Export Item No. 16**

| EXPORT ITEM                                                                                                                                               | QTY            | IMPORT ITEM                                                                                                                                                              | QTY                                            |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 10000 Width (1372 MM) Roll Length 500 FT. (Net total weight of belt 17.790 kg / Sq. mt.) | 1673 Sq. Meter | 58. Polyester Filament Yarn (1000 / 1500 Denier) For Type - 10000 Width (1372 MM) Roll Length 500 FT.                                                                    | 1.05 kg/kg content contained in export product |
|                                                                                                                                                           |                | 59. PVC Resin for Type- 10000 Width (1372 MM) Roll Length 500 FT.                                                                                                        | 3.908 kg/Sq. meter of export product           |
|                                                                                                                                                           |                | 60. PVC Plasticizer (Phosphate / DOP / TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 10000 Width (1372 MM) Roll Length 500 FT. | 3.074 kg/Sq. Meter of export product.          |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

RA may take consequential action as per Policy / Procedures.

**Export Item No. 17**

| EXPORT ITEM                                                                                                                                               | QTY             | IMPORT ITEM                                                                                                                                                              | QTY                                            |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| PVC Solid Woven Fire Resistant Antistatic Conveyor Belting Type- 10000 Width (1524 MM) Roll Length 800 FT. (Net total weight of belt 17.790 kg / Sq. mt.) | 12266 Sq. Meter | 61. Polyester Filament Yarn (1000 / 1500 Denier) For Type - 10000 Width (1524 MM) Roll Length 800 FT.                                                                    | 1.05 kg/kg content contained in export product |
|                                                                                                                                                           |                 | 62. Nylon Yarn Type- 10000 Width (1524 MM) Roll Length 800 FT.                                                                                                           | 1.05 kg/kg content contained in export product |
|                                                                                                                                                           |                 | 63. PVC Resin for Type- 10000 Width (1524 MM) Roll Length 800 FT.                                                                                                        | 4.278 kg/Sq. meter of export product           |
|                                                                                                                                                           |                 | 64. PVC Plasticizer (Phosphate / DOP / TCA/TAP/DPA/ DIOP/TCEP/REPFPS 50/ REOFOS 95/ ROSCAN/ SANTICIZER, REOFOS 508 ) for Type- 10000 Width (1524 MM) Roll Length 800 FT. | 2.835 kg/Sq. Meter of export product.          |
|                                                                                                                                                           |                 | 65. Fastener with pins (Mato Type - 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll) Type - 10000 Width (1524 MM) Roll Length 800 FT.                         | Net to net                                     |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of <sup>each</sup> input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

RA may take consequential action as per Policy / Procedures.

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|---------------------------------------|------------------------------------------------|---------------------------------------|------------------|
| Case No. A-117                        | M/s ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD | HQ F. No. 01/87/50/00295/AM15/DES-VII | Status: Approved |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. 0310788486<br>dated 28.08.2014   | RLA F. No. 03/95/040/00442/AM15       |                  |

**Subject:** Amendment in the description of Export product against Advance Authorization No. 0310788486 dated 28.08.2014.

**Decision:** The Committee considered the request of firm and decided to amend export item from "High Abrasion Resistance Sheetings" to "Abrasion Resistance Sheetings"

**RA may take consequential action as per Policy / Procedures.**

|                                       |                                                       |                                        |                  |
|---------------------------------------|-------------------------------------------------------|----------------------------------------|------------------|
| Case No. A-118                        | M/s. Ester Industries Ltd., Mumbai                    | HQ F. No. 01/87/050/00317/AM15/DES-VII | Status: Approved |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>0510391593 dated 15.10.2014 | RA F. No. 05/23/040/00245/AM15         |                  |

**Subject:** Fixation of adhoc norms in respect of Advance Authorization No. 0510391593 dated 15.10.2014

**Decision:** As per the written comments furnished by the D/o C&PC vide their OM dated 18.01.2016, the Committee approved following adhoc norms. This decision applicable only for this authorisation. No repeat licence.:

| EXPORT ITEM                                                  | QTY  | IMPORT ITEM                                    | QTY       |
|--------------------------------------------------------------|------|------------------------------------------------|-----------|
| Nylon 6/66 Compound (different grades)                       | 1 kg | 1. Melamine Cyanurate Melamine Cyanurate (MCA) | 0.1145 kg |
| Polyamides 6/66 medium viscosity                             |      | 2. Nylon 6 Chips Polyamide 6 Chips             | 0.6212 kg |
|                                                              |      | 3. Nylon 66 chips Polyamide 66 Chips           | 0.0642 kg |
| RA may take consequential action as per Policy / Procedures. |      |                                                |           |

|                                       |                                                       |                                     |                  |
|---------------------------------------|-------------------------------------------------------|-------------------------------------|------------------|
| Case No. A-119                        | M/s Guarniflon India Pvt Ltd., Mumbai                 | HQ F. No. 01/87/50/158/AM16/DES-VII | Status: Rejected |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>0310796249 dated 27.05.2015 | RA F. No. 03/94/040/00122/AM16      |                  |

**Request:** Enhancement in the wastage allowed by NC against Advance Authorization No. 0310796249 dated 27.05.2015.

**Decision:** The Committee considered the request of authorisation holder for enhancement in the quantity of import item and it was decided to turn down the request of authorisation holder maintaining the decision taken by NC in its earlier Meeting No. 20/AM16 held on 21.01.2016.

  
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|---------------------------------------------------|---------------------------------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No. A-120</b>                             | M/s. Lloyd Insulations (India) Ltd.                           | HQ F. No.<br>01/87/050/00227/AM16/DES-VII | <b>Status:<br/>Deferred</b> |
| <b>NC No.:15/AM17<br/>Dt: 21 &amp; 26.04.2017</b> | Adv. Lic. No. and Date <b>0310797257<br/>dated 15.07.2015</b> | <b>RA F. No. 03/95/040/00208/AM16</b>     |                             |

**Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310797257 dated 15.07.2015**

**Decision :** The Committee considered the case and decided to refer to DIPP.

|                                                   |                                                       |                                           |                             |
|---------------------------------------------------|-------------------------------------------------------|-------------------------------------------|-----------------------------|
| <b>Case No. A-253</b>                             | M/s. Eastman Reclamations                             | HQ F. No.<br>01/87/050/00131/AM14/DES-VII | <b>Status:<br/>Deferred</b> |
| <b>NC No.:15/AM17<br/>Dt: 21 &amp; 26.04.2017</b> | Adv. Lic. No. and Date<br>3010094324 dated 03.06.2013 | <b>RA F. No.<br/>30/24/040/00008/AM14</b> |                             |

**Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013**

**Decision:** The Committee considered the case as per agenda and decided to call for the Import licence for restricted item from the authorisation holder.

|                                                   |                                                            |                                        |                             |
|---------------------------------------------------|------------------------------------------------------------|----------------------------------------|-----------------------------|
| <b>Case No. A-256</b>                             | M/s Floeter India Retort Pouches (P) Ltd.                  | HQ F. No. 01/87/050/00138/AM10/DES-VII | <b>Status:<br/>Approved</b> |
| <b>NC No.:15/AM17<br/>Dt: 21 &amp; 26.04.2017</b> | Adv. Lic. No. and Date<br><b>0510245924 dt. 15.07.2009</b> | <b>RA F. No. 05/24/040/00228/AM10</b>  |                             |

**Subject: Inclusion of two Export product against Advance Authorization No. 0510245924 dt. 15.07.2009.**

**Decision:** The Committee considered the request of firm and decided to add following 2 additional export item:

|                                                                     |              |            |                                         |                       |
|---------------------------------------------------------------------|--------------|------------|-----------------------------------------|-----------------------|
| <b>1. White Alox Retort Pouch<br/>(Dimension 120x180x34mm)</b>      | <b>1 No.</b> | <b>11%</b> | <b>Relevant White<br/>Alox Laminate</b> | <b>0.057 Sq.meter</b> |
| <b>2. White Alox Pouch<br/>(Dimension 250x350x0mm)</b>              | <b>1 No.</b> | <b>11%</b> | <b>Relevant White<br/>Alox Laminate</b> | <b>0.073 Sq.meter</b> |
| <b>RA may take consequential action as per Policy / Procedures.</b> |              |            |                                         |                       |

  
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|---------------------------------------|-----------------------------------------------------|----------------------------------------|------------------|
| Case No. A-257                        | M/s Floeter India Retort Pouches (P) Ltd.           | HQ F. No. 01/87/050/00182/AM10/DES-VII | Status: Approved |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>0510248298 dt. 25.08.2009 | RA F. No. 05/24/040/00021/AM10         |                  |

**Subject:** Inclusion of three Export product against Advance Authorization No. 0510248298 dt. 25.08.2009.

**Decision:** The Committee considered the request of firm and decided to add following 3 additional export item:

| EXPORT ITEM                                                  | QTY   | IMPORT ITEM                           | QTY             |
|--------------------------------------------------------------|-------|---------------------------------------|-----------------|
| 1. Transparent Alox Retort Pouch (Dimension 135x185x350mm)   | 1 No. | 1. Relevant Transparent Alox Laminate | 0.064 Sq. Meter |
| 2. Transparent Alox Retort Pouch (Dimension 180x200x0mm)     | 1 No. | 2. Relevant Transparent Alox Laminate | 0.080 Sq. Meter |
| 3. Transparent Alox Retort Pouch (Dimension 250x350x0mm)     | 1 No. | 3. Relevant Transparent Alox Laminate | 0.194 Sq. Meter |
| RA may take consequential action as per Policy / Procedures. |       |                                       |                 |

|                                       |                                                       |                                        |                  |
|---------------------------------------|-------------------------------------------------------|----------------------------------------|------------------|
| Case No. A-258                        | M/s. Eastman Reclamations                             | HQ F. No. 01/87/050/00184/AM13/DES-VII | Status: Deferred |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>3010087078 dated 26.06.2012 | RA F. No.<br>30/24/040/00013/AM13      |                  |

**Request:** Fixation of adhoc norms in respect of Advance Authorization No. 3010087078 dated 26.06.2012 for the export product—"Reclaim Rubber".

**Decision:** The Committee considered the case as per agenda and decided to call for the Import licence for restricted item from the authorisation holder.

|                                       |                                                       |                                        |                  |
|---------------------------------------|-------------------------------------------------------|----------------------------------------|------------------|
| Case No. A-259                        | M/s Visen Industries Ltd.                             | HQ F. No. 01/87/050/00432/AM15/DES-VII | Status: Approved |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>0310791349 dated 24.11.2014 | RA F. No. 03/95/040/00388/AM15         |                  |

**Subject:** Amendment in the description of Export Prdouct against Advance Authorization No. 0310791349 dated 24.11.2014

**Decision:** The Committee considered the case and decided to approve the amendment as requested by the firm to read the Description of Export Item as "Polyvinyl acetate emulsion solid content 56% +/- 1% (packed in 1600 HM HDPE drums and 5 flexi bags)" instead of "Polyvinyl acetate copolymer emulsion solid content 56% +/- 1% (packed in 1600 HM HDPE drums & 5 - flexi bags)".

RA may take consequential action as per Policy / Procedures.

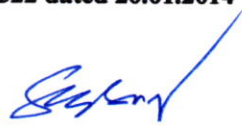
  
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|                                       |                                                       |                                            |                     |
|---------------------------------------|-------------------------------------------------------|--------------------------------------------|---------------------|
| Case No. A-260                        | M/s SNF (India) Pvt. Ltd.                             | HQ F. No.<br>01/87/050/00538/AM14/ DES-VII | Status:<br>Deferred |
| NC No.:15/AM17<br>Dt: 21 & 26.04.2017 | Adv. Lic. No. and Date<br>2610012322 dated 20.01.2014 | RA F. No.<br>26/24/040/00006/AM14          |                     |

**Request:** Fixation of adhoc norms in respect of Advance Authorization No. 2610012322 dated 20.01.2014

**Decision :** The Committee considered the case and decided to refer to DIPP.

  
S.B.S. REDDY  
Additional Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Government of India  
Udyog Bhawan, New Delhi-110011

### ONLINE CASES

|   |                                                                                                                                                                                                                                                                                                      |                                   |                                                 |                            |
|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------------|----------------------------|
| 1 | Case No.:71/15/87-ALC1/2016                                                                                                                                                                                                                                                                          | Party Name:SNF [INDIA] PVT. LTD., | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Rejected</b> |
|   | HQ File :01/87/050/00464/AM17/                                                                                                                                                                                                                                                                       | RLA File :26/24/040/00009/AM15/   | Lic.No/Date:2610012677<br>19.06.2014            |                            |
|   | <b>Decision:</b> The Committee considered the case as per agenda and noted that the export item is not a chemical name and brand name is given. Norms cannot be fixed for items that cannot be identified with their chemical structure. Therefore, the Committee decided to <b>reject</b> the case. |                                   |                                                 |                            |

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|---|-----------------------------------------------------------------------------------|---------------------------------|-------------------------------------------------|----------------------------|
| 2 | Case No.:9/21/87-ALC1/2014                                                        | Party Name:SANKHLA INDUSTRIES,  | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Deferred</b> |
|   | HQ File :01/87/050/00162/AM15/                                                    | RLA File :07/24/040/00011/AM15/ | Lic.No/Date:0710105260<br>20.06.2014            |                            |
|   | <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                 |                                                 |                            |

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| 3 | Case No.:130/15/87-ALC1/2016                                                                                                                                   | Party Name:EASTMAN RECLAMATIONS | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Deferred</b> |
|   | HQ File :01/87/050/00523/AM17/                                                                                                                                 | RLA File :30/24/040/00026/AM15/ | Lic.No/Date:3010103090<br>13.08.2014            |                            |
|   | <b>Decision:</b> The Committee considered the case as per agenda and decided to call for the Import licence for restricted item from the authorisation holder. |                                 |                                                 |                            |

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                    |                                                 |                            |
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| 4 | Case No.:22/32/87-ALC1/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:PARADISE POLYMERS LTD., | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Deferred</b> |
|   | HQ File :01/87/050/00298/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00487/AM15/    | Lic.No/Date:0310788816<br>05.09.2014            |                            |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.<br>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                    |                                                 |                            |

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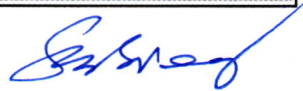


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|-------------------------------------------------------------------------------------|--------------------------------|----------------------------------------|-------------------------------------------------|---------------------|
| 5                                                                                   | Case No.:18/16/87-ALC1/2015    | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                     | HQ File :01/87/050/00141/AM16/ | RLA File :17/24/040/00114/AM15/        | Lic.No/Date:1710005969<br>12.11.2014            |                     |
| Decision : A copy of reply received from firm was forwarded to Technical Authority. |                                |                                        |                                                 |                     |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                |                                    |                                                 |                     |
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| 6                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Case No.:64/18/87-ALC1/2015    | Party Name:VISION PRODUCTS (P) LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00234/AM16/ | RLA File :34/24/040/00076/AM16/    | Lic.No/Date:3410041344<br>02.07.2015            |                     |
| Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                |                                    |                                                 |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                    |                                                 |                     |

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|-------------------------------------------------------------------------------------|--------------------------------|-------------------------------------------|-------------------------------------------------|---------------------|
| 7                                                                                   | Case No.:22/20/87-ALC1/2015    | Party Name:KRISHNA ANTIOXIDANTS PVT. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                     | HQ File :01/87/050/00266/AM16/ | RLA File :03/94/040/00324/AM16/           | Lic.No/Date:0310797923<br>04.08.2015            |                     |
| Decision : A copy of reply received from firm was forwarded to Technical Authority. |                                |                                           |                                                 |                     |

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| 8                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Case No.:24/20/87-ALC1/2015    | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00268/AM16/ | RLA File :03/95/040/00634/AM14/        | Lic.No/Date:0310798998<br>22.09.2015            |                     |
| Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                |                                        |                                                 |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                        |                                                 |                     |

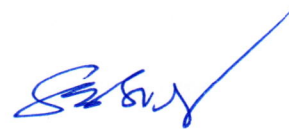
  
S.B.S. REDDY  
Additional Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
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Udyog Bhawan, New Delhi-110011



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| 9                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Case No.:6/21/87-ALC1/2015     | Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00288/AM16/ | RLA File :02/24/040/00094/AM16/                        | Lic.No/Date:0210206269<br>10.11.2015            |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                |                                                        |                                                 |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                                        |                                                 |                     |

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| 10                                                                                                                                                                                                                                                                                              | Case No.:20/21/87-ALC1/2015    | Party Name:INDICA CONVEYORS LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                 | HQ File :01/87/050/00302/AM16/ | RLA File :12/24/040/00004/AM16/     | Lic.No/Date:1210009514<br>24.11.2015            |                     |
| <b>Decision :</b> A D/L No. 7/26/2017-TSW dated 19.01.2017 was issued by DIPP to the applicant. Reply still awaited. Thus, the Committee decided to issue <b>reminder</b> to the applicant giving <b>15 days</b> time for submission of the following information:                              |                                |                                     |                                                 |                     |
| a) To indicate complete specification of conveyor belt to be exported.<br>b) Weight of belt in kg. term per Sq. Mt. area.<br>c) Production of the export product, viz-a-viz, consumption of all the raw materials (both imported and indigenous) for the last three years duly certified by CA. |                                |                                     |                                                 |                     |

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| 11                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:1/2/87-ALC1/2016      | Party Name:FPI INDUSTRIES PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00003/AM17/ | RLA File :31/83/040/00109/AM16/           | Lic.No/Date:3110065773<br>27.11.2015            |                     |
| <b>Decision :</b> A D/L No. 7/25/2017-TSW dated 18.01.2017 was issued by DIPP to the applicant. Reply still awaited. Thus, the Committee decided to issue <b>reminder</b> to the applicant giving <b>15 days</b> time for submission of the following information:                                                                                                                                                                                                                                         |                                |                                           |                                                 |                     |
| a) Complete calculation for requirement of raw materials for manufacture of each export item (preferably group wise having same import items).<br>b) Weight of each export item in kg. terms and also to indicate import content in each export item.<br>c) Complete details/Generic name with specification and also its uses of import item no. 6,8,9,11,12 & 13.<br>d) Production of the export product, viz-a-viz, consumption of all the raw materials for the last three years duly certified by CA. |                                |                                           |                                                 |                     |



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| 12 | Case No.:13/1/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:ASHLAND INDIA PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00367/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/94/040/00585/AM16/          | Lic.No/Date:0310800626<br>03.12.2015            |                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                          |                                                 |                     |
|    | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                          |                                                 |                     |

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| 13 | Case No.:10/1/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:COVESTRO ( INDIA) PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00364/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/94/040/00555/AM16/              | Lic.No/Date:0310801704<br>11.01.2016            |                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                              |                                                 |                     |
|    | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                              |                                                 |                     |

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| 14 | Case No.:15/11/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:ARKEMA CHEMICALS INDIA PVT. LTD., | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00253/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/94/040/00841/AM16/              | Lic.No/Date:0310801842<br>18.01.2016            |                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                              |                                                 |                     |
|    | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                              |                                                 |                     |



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| 15 | Case No.:39/1/87-ALC1/2016                                                                                                                                                     | Party Name:SWASTIK<br>POLYMERS  | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00393/AM16/                                                                                                                                                 | RLA File :05/24/040/00512/AM16/ | Lic.No/Date:0510397369<br>20.01.2016                |                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                 |                                                     |                     |

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.  
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.  
 c) Chemical name, Technical specifications of items proposed to be imported.  
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.  
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 16 | Case No.:29/8/87-ALC1/2016                                                        | Party Name:WELSET PLAST<br>EXTRUSIONS PVT.LTD. | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00141/AM17/                                                    | RLA File :03/95/040/00780/AM16/                | Lic.No/Date:0310801957<br>22.01.2016                |                     |
|    | <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                                |                                                     |                     |

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| 17 | Case No.:33/2/87-ALC1/2016                                                                                                                                                     | Party Name:SRF LIMITED          | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00035/AM17/                                                                                                                                                 | RLA File :04/24/040/00222/AM16/ | Lic.No/Date:0410161554<br>28.01.2016                |                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                 |                                                     |                     |

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.  
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.  
 c) Chemical name, Technical specifications of items proposed to be imported.  
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.  
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.



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| Case No.:12/8/87-ALC1/2016     | Party Name:INTERNATIONAL CONVEYORS LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Approved |
| HQ File :01/87/050/00124/AM17/ | RLA File :03/94/040/00870/AM16/            | Lic.No/Date:0310802100<br>29.01.2016            |                  |

**Decision:** As per the written comments furnished by the DIPP vide their letter No. 7/26-(B)/2015/ TSW dated 20.01.2016, the Committee **approved** following adhoc norms:

**Export Item No. 1:**

| EXPORT ITEM                                                                                                                                              | QTY                  | IMPORT ITEM                                                                   | Qty                                              |
|----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------|-------------------------------------------------------------------------------|--------------------------------------------------|
| PVC SOLID WOVEN<br>FIRE RESISTANT<br>ANTISTATIC<br>CONVEYOR BELTING<br>TYPE -10000<br>(Net Weight of Export<br>Products per Square meter<br>19.105 Kgs.) | 9872.000 Sq<br>Meter | 1. POLYESTER FILAMENT<br>YARN of relevant denier<br>(1000 Denier/1500 denier) | 1.05 kg/kg content contains in<br>Export Product |
|                                                                                                                                                          |                      | 2. PVC PASTE RESIN                                                            | 4.046 Kg/sq.mtr. of Export<br>Product            |
|                                                                                                                                                          |                      | 3. PVC PHOSPHATE<br>PLASTICIZER                                               | 2.558 Kg/sq.mtr. of Export<br>Product            |
|                                                                                                                                                          |                      | 4. FASTENER WITH PINS                                                         | Net to Net                                       |
|                                                                                                                                                          |                      | 5. NYLON YARN<br>(1260 DENIER) (NYLON 6HT<br>YARN 1260 D WHITE)               | 1.05 kg/kg content contains in<br>Export Product |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Export Item No. 2:**

| EXPORT ITEM                                                                                                                                                  | QTY                 | IMPORT ITEM                                                                   | Qty                                              |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------|-------------------------------------------------------------------------------|--------------------------------------------------|
| PVC SOLID WOVEN<br>FIRE RESISTANT<br>ANTISTATIC<br>CONVEYOR<br>BELTING TYPE -<br>10000<br>(Net Weight of Export<br>Products per Square<br>meter 20.055 Kgs.) | 960.000 Sq<br>Meter | 1. POLYESTER FILAMENT<br>YARN of relevant denier<br>(1000 Denier/1500 denier) | 1.05 kg/kg content contains in<br>Export Product |
|                                                                                                                                                              |                     | 2. PVC PASTE RESIN                                                            | 4.417 Kg/sq.mtr. of Export<br>Product            |
|                                                                                                                                                              |                     | 3. PVC PHOSPHATE<br>PLASTICIZER                                               | 2.772 Kg/sq.mtr. of Export<br>Product            |
|                                                                                                                                                              |                     | 4. FASTENER WITH PINS                                                         | Net to Net                                       |
|                                                                                                                                                              |                     | 5. NYLON YARN<br>(1260 DENIER) (NYLON 6HT<br>YARN 1260 D WHITE)               | 1.05 kg/kg content contains in<br>Export Product |

**Note-1:** Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.

**Note-2:** RA may call for net contents of input items in the export item and calculate the entitlements as per above decision and take consequential action as per Policy / Procedures.

|                                |                                  |                                                 |                  |
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| Case No.:10/22/87-ALC1/2015    | Party Name:ALP OVERSEAS PVT.LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
| HQ File :01/87/050/00343/AM16/ | RLA File :05/23/040/00405/AM16/  | Lic.No/Date:0510397450<br>01.02.2016            |                  |

**Decision :** The Committee considered the case and decided to refer to DIPP.

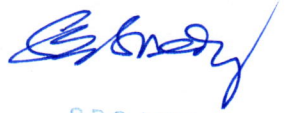
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Udyog Bhawan, New Delhi-110011



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| Case No.:4/2/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:VISEN INDUSTRIES LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017            | Status: Approved      |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|------------------------------------------------------------|-----------------------|-------------|-----|-------------|-----|----------------------------------------------------------------------------|------|--------------------------|------------|---------------------------|------------|----------------------------|------------|------------------------------------------------------------|------------|----------------------|------------|------------------|------------|---------------|------------|---------------------------|------------|----------------------------------------------------|-----------------------|
| HQ File :01/87/050/00006/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/95/040/00133/AM16/     | Lic.No/Date:0310803205<br>10.03.2016                       |                       |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
| <b>Decision:</b> The Committee considered the case and decided to <b>approve on repeat basis</b> (Adhoc Norms) based on the decision of the NC Meeting No. 31/87-ALC1/2013 held on 30.10.2013 and recommended as under:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                     |                                                            |                       |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="9">Vam Acrylate Copolymer Emulsion Solid Content 50% +/- 1% (Packed in Drums)</td><td rowspan="9">1 kg</td><td>1. Vinyl Acetate Monomer</td><td>0.43600 kg</td></tr><tr><td>2. 2-Ethyl Hexyl Acrylate</td><td>0.04400 kg</td></tr><tr><td>3. Hydroxy Ethyl Cellulose</td><td>0.00167 kg</td></tr><tr><td>4. Silquest Silane 172 /Geniosil 56 (Organo Functional) GF</td><td>0.00125 kg</td></tr><tr><td>5. Emulsogen LCN 287</td><td>0.01710 kg</td></tr><tr><td>6. Foamaster - S</td><td>0.00005 kg</td></tr><tr><td>7. Surfactant</td><td>0.00505 kg</td></tr><tr><td>8. Sodium Lauryl Sulphate</td><td>0.00505 kg</td></tr><tr><td>9. High Density Polyethylene (Blow Moulding Grade)</td><td>As per packing policy</td></tr></table> |                                     |                                                            |                       | EXPORT ITEM | QTY | IMPORT ITEM | QTY | Vam Acrylate Copolymer Emulsion Solid Content 50% +/- 1% (Packed in Drums) | 1 kg | 1. Vinyl Acetate Monomer | 0.43600 kg | 2. 2-Ethyl Hexyl Acrylate | 0.04400 kg | 3. Hydroxy Ethyl Cellulose | 0.00167 kg | 4. Silquest Silane 172 /Geniosil 56 (Organo Functional) GF | 0.00125 kg | 5. Emulsogen LCN 287 | 0.01710 kg | 6. Foamaster - S | 0.00005 kg | 7. Surfactant | 0.00505 kg | 8. Sodium Lauryl Sulphate | 0.00505 kg | 9. High Density Polyethylene (Blow Moulding Grade) | As per packing policy |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | QTY                                 | IMPORT ITEM                                                | QTY                   |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
| Vam Acrylate Copolymer Emulsion Solid Content 50% +/- 1% (Packed in Drums)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | 1 kg                                | 1. Vinyl Acetate Monomer                                   | 0.43600 kg            |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                     | 2. 2-Ethyl Hexyl Acrylate                                  | 0.04400 kg            |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                     | 3. Hydroxy Ethyl Cellulose                                 | 0.00167 kg            |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                     | 4. Silquest Silane 172 /Geniosil 56 (Organo Functional) GF | 0.00125 kg            |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                     | 5. Emulsogen LCN 287                                       | 0.01710 kg            |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                     | 6. Foamaster - S                                           | 0.00005 kg            |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                     | 7. Surfactant                                              | 0.00505 kg            |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                     | 8. Sodium Lauryl Sulphate                                  | 0.00505 kg            |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                     | 9. High Density Polyethylene (Blow Moulding Grade)         | As per packing policy |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |
| RA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                     |                                                            |                       |             |     |             |     |                                                                            |      |                          |            |                           |            |                            |            |                                                            |            |                      |            |                  |            |               |            |                           |            |                                                    |                       |

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| 21 | Case No.:5/2/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:VISEN INDUSTRIES LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|    | HQ File :01/87/050/00007/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00263/AM16/     | Lic.No/Date:0310803206<br>10.03.2016            |                  |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                     |                                                 |                  |
|    | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                     |                                                 |                  |

  
**S.B.S. REDDY**  
 Additional Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Government of India  
 Udyog Bhawan, New Delhi-110011



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| Case No.:12/2/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:VISEN INDUSTRIES LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved   |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
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| HQ File :01/87/050/00014/AM17/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00436/AM16/     | Lic.No/Date:0310803201<br>10.03.2016            |                       |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
| <b>Decision:</b> The Committee considered the case and decided to <b>approve on repeat basis</b> (Adhoc Norms) based on the decision of the NC Meeting No. 11/87-ALC1/2012 held on 20.06.2012 and recommended as under:                                                                                                                                                                                                          |                                     |                                                 |                       |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Butyl Acrylate and Methacrylic Acid Copolymer Emulsion (Solid contents 50%+-2%)</td><td rowspan="3">1 kg</td><td>1. Butyl Acrylate</td><td>0.2193 kg</td></tr><tr><td>2. Methyl Methacrylate</td><td>0.2600 kg</td></tr><tr><td>3. High Density Polyethylene (Blowing Grade)</td><td>As per packing policy</td></tr></table> |                                     |                                                 |                       | EXPORT ITEM | QTY | IMPORT ITEM | QTY | Butyl Acrylate and Methacrylic Acid Copolymer Emulsion (Solid contents 50%+-2%) | 1 kg | 1. Butyl Acrylate | 0.2193 kg | 2. Methyl Methacrylate | 0.2600 kg | 3. High Density Polyethylene (Blowing Grade) | As per packing policy |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                                                                      | QTY                                 | IMPORT ITEM                                     | QTY                   |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
| Butyl Acrylate and Methacrylic Acid Copolymer Emulsion (Solid contents 50%+-2%)                                                                                                                                                                                                                                                                                                                                                  | 1 kg                                | 1. Butyl Acrylate                               | 0.2193 kg             |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                     | 2. Methyl Methacrylate                          | 0.2600 kg             |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                     | 3. High Density Polyethylene (Blowing Grade)    | As per packing policy |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
| RA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                                                                                                                                                     |                                     |                                                 |                       |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |

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| 23 | Case No.:6/2/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:VISEN INDUSTRIES LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Deferred</b> |
|    | HQ File :01/87/050/00008/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00334/AM16/     | Lic.No/Date:0310803234<br>11.03.2016            |                            |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                     |                                                 |                            |
|    | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                     |                                                 |                            |

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| 24 | Case No.:7/2/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:VISEN INDUSTRIES LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Deferred</b> |
|    | HQ File :01/87/050/00009/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00335/AM16/     | Lic.No/Date:0310803231<br>11.03.2016            |                            |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                     |                                                 |                            |
|    | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                     |                                                 |                            |

  
Additional Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
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Udyog Bhawan, New Delhi-110011



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| Case No.:11/2/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:VISEN INDUSTRIES LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Approved      |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------------|-----------------------|-------------|-----|-------------|-----|---------------------------------------------------------------------------------|------|-------------------|-----------|------------------------|-----------|----------------------------------------------|-----------------------|
| HQ File :01/87/050/00013/AM17/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/95/040/00435/AM16/     | Lic.No/Date:0310803235<br>11.03.2016            |                       |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
| <b>Decision:</b> The Committee considered the case and decided to <b>approve on repeat basis</b> (Adhoc Norms) based on the decision of the NC Meeting No. 11/87-ALC1/2012 held on 20.06.2012 and recommended as under:                                                                                                                                                                                                          |                                     |                                                 |                       |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Butyl Acrylate and Methacrylic Acid Copolymer Emulsion (Solid contents 50%+-2%)</td><td rowspan="3">1 kg</td><td>1. Butyl Acrylate</td><td>0.2193 kg</td></tr><tr><td>2. Methyl Methacrylate</td><td>0.2600 kg</td></tr><tr><td>3. High Density Polyethylene (Blowing Grade)</td><td>As per packing policy</td></tr></table> |                                     |                                                 |                       | EXPORT ITEM | QTY | IMPORT ITEM | QTY | Butyl Acrylate and Methacrylic Acid Copolymer Emulsion (Solid contents 50%+-2%) | 1 kg | 1. Butyl Acrylate | 0.2193 kg | 2. Methyl Methacrylate | 0.2600 kg | 3. High Density Polyethylene (Blowing Grade) | As per packing policy |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                                                                      | QTY                                 | IMPORT ITEM                                     | QTY                   |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
| Butyl Acrylate and Methacrylic Acid Copolymer Emulsion (Solid contents 50%+-2%)                                                                                                                                                                                                                                                                                                                                                  | 1 kg                                | 1. Butyl Acrylate                               | 0.2193 kg             |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                     | 2. Methyl Methacrylate                          | 0.2600 kg             |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                     | 3. High Density Polyethylene (Blowing Grade)    | As per packing policy |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |
| RA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                                                                                                                                                     |                                     |                                                 |                       |             |     |             |     |                                                                                 |      |                   |           |                        |           |                                              |                       |

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| 26 | Case No.:34/13/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:VISEN INDUSTRIES LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|    | HQ File :01/87/050/00309/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00899/AM15/     | Lic.No/Date:0310803251<br>11.03.2016            |                  |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                     |                                                 |                  |
|    | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                     |                                                 |                  |

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| 27 | Case No.:25/8/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:VISEN INDUSTRIES LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|    | HQ File :01/87/050/00137/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00262/AM16/     | Lic.No/Date:0310803331<br>15.03.2016            |                  |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                     |                                                 |                  |
|    | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                     |                                                 |                  |

  
S. S. K. REDDY  
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Udyog Bhawan, New Delhi-110011



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| Case No.:34/8/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:VISEN INDUSTRIES LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Approved      |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |
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| HQ File :01/87/050/00146/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :03/95/040/00975/AM16/     | Lic.No/Date:0310803571<br>28.03.2016            |                       |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |
| <b>Decision:</b> The Committee considered the case and decided to <b>approve on repeat basis</b> (Adhoc Norms) based on the decision of the NC Meeting No. 4/87-ALC1/2012 held on 27.04.2012 and recommended as under:                                                                                                                                                                                                                                                                                                                                                                                                      |                                     |                                                 |                       |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="7">Polyvinyl Acetate Emulsion Solid Content 56% +/- 1%</td><td rowspan="7">1 kg</td><td>1. Hydroxy Ethyl Cellulose</td><td>0.0073 kg</td></tr><tr><td>2. Vinyl Acetate Monomer</td><td>0.4440 kg</td></tr><tr><td>3. Veova 10</td><td>0.0188 kg</td></tr><tr><td>4. Acrylamide</td><td>0.0027 kg</td></tr><tr><td>5. Normal Butanol</td><td>0.0470 kg</td></tr><tr><td>6. Maleic Anhydride</td><td>0.0300 kg</td></tr><tr><td>7. High Density Polyethylene (Blowing Grade)</td><td>As per packing policy</td></tr></table> |                                     |                                                 |                       | EXPORT ITEM | QTY | IMPORT ITEM | QTY | Polyvinyl Acetate Emulsion Solid Content 56% +/- 1% | 1 kg | 1. Hydroxy Ethyl Cellulose | 0.0073 kg | 2. Vinyl Acetate Monomer | 0.4440 kg | 3. Veova 10 | 0.0188 kg | 4. Acrylamide | 0.0027 kg | 5. Normal Butanol | 0.0470 kg | 6. Maleic Anhydride | 0.0300 kg | 7. High Density Polyethylene (Blowing Grade) | As per packing policy |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | QTY                                 | IMPORT ITEM                                     | QTY                   |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |
| Polyvinyl Acetate Emulsion Solid Content 56% +/- 1%                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | 1 kg                                | 1. Hydroxy Ethyl Cellulose                      | 0.0073 kg             |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                     | 2. Vinyl Acetate Monomer                        | 0.4440 kg             |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                     | 3. Veova 10                                     | 0.0188 kg             |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                     | 4. Acrylamide                                   | 0.0027 kg             |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                     | 5. Normal Butanol                               | 0.0470 kg             |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                     | 6. Maleic Anhydride                             | 0.0300 kg             |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                     | 7. High Density Polyethylene (Blowing Grade)    | As per packing policy |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |
| RA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                     |                                                 |                       |             |     |             |     |                                                     |      |                            |           |                          |           |             |           |               |           |                   |           |                     |           |                                              |                       |

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| Case No.:35/8/87-ALC1/2016     | Party Name:VISEN INDUSTRIES LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Approved |
| HQ File :01/87/050/00147/AM17/ | RLA File :03/95/040/00976/AM16/     | Lic.No/Date:0310803570<br>28.03.2016            |                  |

**Decision:** The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 11/87-ALC1/2012 held on 20.06.2012 and recommended as under:

| EXPORT ITEM                                                                     | QTY  | IMPORT ITEM                                  | QTY                   |
|---------------------------------------------------------------------------------|------|----------------------------------------------|-----------------------|
| Butyl Acrylate and Methacrylic Acid Copolymer Emulsion (Solid contents 50%+-2%) | 1 kg | 1. Butyl Acrylate                            | 0.2193 kg             |
|                                                                                 |      | 2. Methyl Methacrylate                       | 0.2600 kg             |
|                                                                                 |      | 3. High Density Polyethylene (Blowing Grade) | As per packing policy |

**RA may take consequential action as per Policy / Procedures.**

|                                                                                   |                                |                                         |                                                 |                  |
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| 30                                                                                | Case No.:107/15/87-ALC1/2016   | Party Name:KLJ POLYMERS & CHEMICALS LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|                                                                                   | HQ File :01/87/050/00500/AM17/ | RLA File :05/23/040/00563/AM16/         | Lic.No/Date:0510398095<br>31.03.2016            |                  |
| <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                |                                         |                                                 |                  |

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| 31                                                                                                                         | Case No.:60/8/87-ALC1/2016     | Party Name:VISION PRODUCTS (P) LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|                                                                                                                            | HQ File :01/87/050/00172/AM17/ | RLA File :34/24/040/00302/AM16/    | Lic.No/Date:3410042073<br>15.04.2016            |                  |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation |                                |                                    |                                                 |                  |



holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| Case No.:61/8/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:VISION PRODUCTS (P) LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
| HQ File :01/87/050/00173/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :34/24/040/00304/AM16/    | Lic.No/Date:3410042072<br>15.04.2016            |                     |
| 32                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                    |                                                 |                     |
| Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                    |                                                 |                     |
| <ol style="list-style-type: none"> <li>Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</li> <li>Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</li> <li>Chemical name, Technical specifications of items proposed to be imported.</li> <li>Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</li> <li>Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</li> </ol> |                                    |                                                 |                     |

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| Case No.:62/8/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:VISION PRODUCTS (P) LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
| HQ File :01/87/050/00174/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :34/24/040/00305/AM16/    | Lic.No/Date:3410042071<br>15.04.2016            |                     |
| 33                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                    |                                                 |                     |
| Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                    |                                                 |                     |
| <ol style="list-style-type: none"> <li>Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</li> <li>Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</li> <li>Chemical name, Technical specifications of items proposed to be imported.</li> <li>Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</li> <li>Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</li> </ol> |                                    |                                                 |                     |

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| Case No.:56/8/87-ALC1/2016                                                                                                                                              | Party Name:SURAT METALLICS LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
| HQ File :01/87/050/00168/AM17/                                                                                                                                          | RLA File :52/24/040/00005/AM17/ | Lic.No/Date:5210041865<br>21.04.2016            |                     |
| 34                                                                                                                                                                      |                                 |                                                 |                     |
| Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                 |                                                 |                     |

S.D.S. REDDY  
 Additional Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Government of India  
 Udyog Bhawan, New Delhi-110011



holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 35 | Case No.:7/8/87-ALC1/2016                                                                                                                                                                                              | Party Name:TECHNO<br>WAXCHEM PVT.LTD., | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved |
|    | HQ File :01/87/050/00119/AM17/                                                                                                                                                                                         | RLA File<br>:02/24/040/00221/AM16/     | Lic.No/Date:0210206663<br>05.05.2016                |                     |
|    | <b>Decision:</b> The Committee considered the case and decided to <b>approve on repeat basis</b> (Adhoc Norms) based on the decision of the NC Meeting No. 5/87-ALC1/2015 held on 06.05.2015 and recommended as under: |                                        |                                                     |                     |
|    | <b>EXPORT ITEM</b>                                                                                                                                                                                                     | <b>QTY</b>                             | <b>IMPORT ITEM</b>                                  | <b>QTY</b>          |
|    | Modified Phenolic Resin                                                                                                                                                                                                | 1 kg                                   | 1. Para Tertiary Butyl Phenol                       | 0.925 kg            |
|    |                                                                                                                                                                                                                        |                                        | 2. Paraldehyde                                      | 0.450 kg            |
|    | <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                                                                    |                                        |                                                     |                     |

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| 36 | Case No.:17/11/87-ALC1/2016                                                   | Party Name:DEE DEE LABEL        | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00255/AM17/                                                | RLA File :03/94/040/00087/AM17/ | Lic.No/Date:0310804488<br>09.05.2016                |                     |
|    | <b>Decision:</b> Committee considered the case and decided to defer the case. |                                 |                                                     |                     |

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| 37 | Case No.:21/4/87-ALC1/2016                                                                                                                                                               | Party Name:K-FLEX INDIA<br>PRIVATE LIMITED | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved |
|    | HQ File :01/87/050/00077/AM17/                                                                                                                                                           | RLA File<br>:31/83/040/00008/AM17/         | Lic.No/Date:3110066140<br>10.05.2016                |                     |
|    | <b>Decision:</b> As per the written comments furnished by the DIPP vide their letter No. 7/27/2017/TSW dated 22.02.2017, the Committee <b>approved</b> following adhoc norms:            |                                            |                                                     |                     |
|    | <b>EXPORT ITEM</b>                                                                                                                                                                       | <b>QTY</b>                                 | <b>IMPORT ITEM</b>                                  | <b>QTY</b>          |
|    | K-GUARD FLAME RETARDANT<br>AND SMOKE SUPPRESSANT<br>COMPOUND (IMPORT GROSS<br>CONTENT IS 97.417%).<br>This compound meets the fire<br>standards like ASTM E 84 and<br>smoke rating 25/50 | 210600 kg                                  | Unvulcanised<br>Rubber Master<br>Batch X 100        | 205160 kg           |
|    | <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                                      |                                            |                                                     |                     |

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| 38                                                                                                                                                                  | Case No.:132/15/87-ALC1/2016   | Party Name:PLASTENE<br>POLYFILMS LTD. | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                     | HQ File :01/87/050/00525/AM17/ | RLA File :37/24/040/00001/AM17/       | Lic.No/Date:3710002644<br>24.05.2016                |                     |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to call for the sample of the export and import product from the authorisation holder. |                                |                                       |                                                     |                     |

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| 39                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:19/15/87-ALC1/2016    | Party Name:MACRO POLYMERS<br>P. LTD. | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00412/AM17/ | RLA File :08/24/040/00414/AM16/      | Lic.No/Date:0810138030<br>27.05.2016                |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                |                                      |                                                     |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                      |                                                     |                     |

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| 40                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:20/15/87-ALC1/2016    | Party Name:MACRO<br>POLYMERS P. LTD. | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00413/AM17/ | RLA File<br>:08/24/040/00462/AM16/   | Lic.No/Date:0810138031<br>27.05.2016                |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                |                                      |                                                     |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                      |                                                     |                     |

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| 41                                                                                                                                                                             | Case No.:21/15/87-ALC1/2016    | Party Name:MACRO POLYMERS<br>P. LTD. | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                | HQ File :01/87/050/00414/AM17/ | RLA File :08/24/040/00002/AM17/      | Lic.No/Date:0810138032<br>27.05.2016                |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                |                                      |                                                     |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.                                                                   |                                |                                      |                                                     |                     |

  
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- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 42 | Case No.:22/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00415/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :08/24/040/00007/AM17/   | Lic.No/Date:0810138033<br>27.05.2016            |                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                   |                                                 |                     |
|    | <p>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</p> <p>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</p> <p>c) Chemical name, Technical specifications of items proposed to be imported.</p> <p>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</p> <p>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</p> |                                   |                                                 |                     |

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| 43 | Case No.:24/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00417/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :08/24/040/00027/AM17/   | Lic.No/Date:0810138034<br>27.05.2016            |                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                   |                                                 |                     |
|    | <p>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</p> <p>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</p> <p>c) Chemical name, Technical specifications of items proposed to be imported.</p> <p>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</p> <p>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</p> |                                   |                                                 |                     |

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| 44 | Case No.:26/15/87-ALC1/2016                                                                                                                                                    | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00419/AM17/                                                                                                                                                 | RLA File :08/24/040/00051/AM17/   | Lic.No/Date:0810138036<br>27.05.2016            |                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                   |                                                 |                     |
|    | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.                                                                   |                                   |                                                 |                     |



- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 45 | Case No.:27/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00420/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :08/24/040/00052/AM17/   | Lic.No/Date:0810138037<br>27.05.2016            |                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                   |                                                 |                     |
|    | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                   |                                                 |                     |

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| 46 | Case No.:28/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00421/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :08/24/040/00053/AM17/   | Lic.No/Date:0810138038<br>27.05.2016            |                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                   |                                                 |                     |
|    | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                   |                                                 |                     |

|    |                                                                                                                                                                                |                                   |                                                 |                     |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------------|---------------------|
| 47 | Case No.:29/15/87-ALC1/2016                                                                                                                                                    | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00422/AM17/                                                                                                                                                 | RLA File :08/24/040/00068/AM17/   | Lic.No/Date:0810138039<br>27.05.2016            |                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                   |                                                 |                     |



- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.  
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.  
c) Chemical name, Technical specifications of items proposed to be imported.  
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.  
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| Case No.:54/13/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:FLEXITUFF INTERNATIONAL LTD., | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved   |             |     |             |     |                                                                                                                                                                                   |             |                |           |              |        |                     |          |                                   |                       |            |         |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------------|-----------------------|-------------|-----|-------------|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------|----------------|-----------|--------------|--------|---------------------|----------|-----------------------------------|-----------------------|------------|---------|
| HQ File :01/87/050/00329/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :56/24/040/00007/AM17/          | Lic.No/Date:5610004917<br>01.06.2016            |                       |             |     |             |     |                                                                                                                                                                                   |             |                |           |              |        |                     |          |                                   |                       |            |         |
| <b>Decision:</b> The Committee considered the case in the meeting and decided to <b>approve the adhoc norms</b> only for this authorisation (No repeat allowed) as follows:                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                          |                                                 |                       |             |     |             |     |                                                                                                                                                                                   |             |                |           |              |        |                     |          |                                   |                       |            |         |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">REVERSE PRINTED BOPP WOVEN BAGS<br/>NET CONTENTS-1) PP GRANULES-1240 MT 2) BOPP FILM-150 MT 3)TITANIUM DIOXIDE-110 MT 4) PACKING MATERIAL(PP GRANULES)-15 MT 5) TOULENE-200.000 MT</td><td rowspan="5">1500.000 MT</td><td>1. PP GRANULES</td><td>1339.2 MT</td></tr><tr><td>2. BOPP FILM</td><td>165 MT</td></tr><tr><td>3. TITANIUM DIOXIDE</td><td>115.5 MT</td></tr><tr><td>4. PACKING MATERIAL (PP GRANULES)</td><td>As per packing policy</td></tr><tr><td>5. TOULENE</td><td>deleted</td></tr></table> |                                          |                                                 |                       | EXPORT ITEM | QTY | IMPORT ITEM | QTY | REVERSE PRINTED BOPP WOVEN BAGS<br>NET CONTENTS-1) PP GRANULES-1240 MT 2) BOPP FILM-150 MT 3)TITANIUM DIOXIDE-110 MT 4) PACKING MATERIAL(PP GRANULES)-15 MT 5) TOULENE-200.000 MT | 1500.000 MT | 1. PP GRANULES | 1339.2 MT | 2. BOPP FILM | 165 MT | 3. TITANIUM DIOXIDE | 115.5 MT | 4. PACKING MATERIAL (PP GRANULES) | As per packing policy | 5. TOULENE | deleted |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | QTY                                      | IMPORT ITEM                                     | QTY                   |             |     |             |     |                                                                                                                                                                                   |             |                |           |              |        |                     |          |                                   |                       |            |         |
| REVERSE PRINTED BOPP WOVEN BAGS<br>NET CONTENTS-1) PP GRANULES-1240 MT 2) BOPP FILM-150 MT 3)TITANIUM DIOXIDE-110 MT 4) PACKING MATERIAL(PP GRANULES)-15 MT 5) TOULENE-200.000 MT                                                                                                                                                                                                                                                                                                                                                                                                                                 | 1500.000 MT                              | 1. PP GRANULES                                  | 1339.2 MT             |             |     |             |     |                                                                                                                                                                                   |             |                |           |              |        |                     |          |                                   |                       |            |         |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                          | 2. BOPP FILM                                    | 165 MT                |             |     |             |     |                                                                                                                                                                                   |             |                |           |              |        |                     |          |                                   |                       |            |         |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                          | 3. TITANIUM DIOXIDE                             | 115.5 MT              |             |     |             |     |                                                                                                                                                                                   |             |                |           |              |        |                     |          |                                   |                       |            |         |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                          | 4. PACKING MATERIAL (PP GRANULES)               | As per packing policy |             |     |             |     |                                                                                                                                                                                   |             |                |           |              |        |                     |          |                                   |                       |            |         |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                          | 5. TOULENE                                      | deleted               |             |     |             |     |                                                                                                                                                                                   |             |                |           |              |        |                     |          |                                   |                       |            |         |
| RA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                          |                                                 |                       |             |     |             |     |                                                                                                                                                                                   |             |                |           |              |        |                     |          |                                   |                       |            |         |

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| Case No.:1/7/87-ALC1/2016                                                                                                                                                      | Party Name:SHIVA<br>PHARMACHEM LTD, | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
| HQ File :01/87/050/00112/AM17/                                                                                                                                                 | RLA File :34/24/040/00033/AM17/     | Lic.No/Date:3410042244<br>07.06.2016                |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                     |                                                     |                     |

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a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| Case No.:40/9/87-ALC1/2016 | Party Name:SHIVA PHARMACHEM LTD,                                                                                    | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred                  |
| 50                         | HQ File :01/87/050/00215/AM17/                                                                                      | RLA File :34/24/040/00031/AM17/                 | Lic.No/Date:3410042245<br>07.06.2016 |
|                            | Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation |                                                 |                                      |

S.B.S. REDDY  
Additional Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Government of India  
Udyog Bhawan, New Delhi-110011



holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| <b>Case No.:</b> 23/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | <b>Party Name:</b> MACRO POLYMERS P. LTD. | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00416/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | <b>RLA File :</b> 08/24/040/00008/AM17/   | <b>Lic.No/Date:</b> 0810138110<br>07.06.2016            |                                   |
| 51                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                           |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                           |                                                         |                                   |
| <ol style="list-style-type: none"> <li>Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</li> <li>Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</li> <li>Chemical name, Technical specifications of items proposed to be imported.</li> <li>Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</li> <li>Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</li> </ol> |                                           |                                                         |                                   |

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| Case No.:25/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                      | Party Name:MACRO<br>POLYMERS P. LTD. | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved |             |     |             |     |                              |      |            |          |         |          |            |          |                                                              |  |  |  |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-----------------------------------------------------|---------------------|-------------|-----|-------------|-----|------------------------------|------|------------|----------|---------|----------|------------|----------|--------------------------------------------------------------|--|--|--|
| HQ File :01/87/050/00418/AM17/                                                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:08/24/040/00046/AM17/   | Lic.No/Date:0810138111<br>07.06.2016                |                     |             |     |             |     |                              |      |            |          |         |          |            |          |                                                              |  |  |  |
| <b>Decision:</b> The Committee considered the case and decided to <b>approve on repeat basis</b> (Adhoc Norms) based on the decision of the NC Meeting No. 9/87-ALC1/2015 held on 04.06.2015 and recommended as under:                                                                                                                                                                           |                                      |                                                     |                     |             |     |             |     |                              |      |            |          |         |          |            |          |                                                              |  |  |  |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Urea Formaldehyde Resin UF-8</td><td rowspan="3">1 kg</td><td>1. Butanol</td><td>0.598 kg</td></tr><tr><td>2. Urea</td><td>0.270 kg</td></tr><tr><td>3. Toluene</td><td>0.033 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table> |                                      |                                                     |                     | EXPORT ITEM | QTY | IMPORT ITEM | QTY | Urea Formaldehyde Resin UF-8 | 1 kg | 1. Butanol | 0.598 kg | 2. Urea | 0.270 kg | 3. Toluene | 0.033 kg | RA may take consequential action as per Policy / Procedures. |  |  |  |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                                      | QTY                                  | IMPORT ITEM                                         | QTY                 |             |     |             |     |                              |      |            |          |         |          |            |          |                                                              |  |  |  |
| Urea Formaldehyde Resin UF-8                                                                                                                                                                                                                                                                                                                                                                     | 1 kg                                 | 1. Butanol                                          | 0.598 kg            |             |     |             |     |                              |      |            |          |         |          |            |          |                                                              |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                                                  |                                      | 2. Urea                                             | 0.270 kg            |             |     |             |     |                              |      |            |          |         |          |            |          |                                                              |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                                                  |                                      | 3. Toluene                                          | 0.033 kg            |             |     |             |     |                              |      |            |          |         |          |            |          |                                                              |  |  |  |
| RA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                                                                                                                     |                                      |                                                     |                     |             |     |             |     |                              |      |            |          |         |          |            |          |                                                              |  |  |  |

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| <b>Case No.:</b> 30/15/87-ALC1/2016                                                                                                                                            | <b>Party Name:</b> MACRO POLYMERS P. LTD. | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| 53                                                                                                                                                                             |                                           |                                                         |                                   |
| <b>HQ File :</b> 01/87/050/00423/AM17/                                                                                                                                         | <b>RLA File :</b> 08/24/040/00080/AM17/   | <b>Lic.No/Date:</b> 0810138112<br>07.06.2016            |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                           |                                                         |                                   |



- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| <b>Case No.:</b> 31/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Party Name:</b> MACRO POLYMERS P. LTD. | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00424/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>RLA File :</b> 08/24/040/00081/AM17/   | <b>Lic.No/Date:</b> 0810138122<br>07.06.2016            |                                   |
| 54                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                           |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                           |                                                         |                                   |
| <ol style="list-style-type: none"> <li>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</li> <li>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</li> <li>c) Chemical name, Technical specifications of items proposed to be imported.</li> <li>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</li> <li>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</li> </ol> |                                           |                                                         |                                   |

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| <b>Case No.:</b> 32/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Party Name:</b> MACRO POLYMERS P. LTD. | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00425/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>RLA File :</b> 08/24/040/00090/AM17/   | <b>Lic.No/Date:</b> 0810138113<br>07.06.2016            |                                   |
| 55                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                           |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                           |                                                         |                                   |
| <ol style="list-style-type: none"> <li>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</li> <li>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</li> <li>c) Chemical name, Technical specifications of items proposed to be imported.</li> <li>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</li> <li>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</li> </ol> |                                           |                                                         |                                   |

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| <b>Case No.:</b> 33/15/87-ALC1/2016                                                                                                                                            | <b>Party Name:</b> MACRO POLYMERS P. LTD. | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| 56                                                                                                                                                                             |                                           |                                                         |                                   |
| <b>HQ File :</b> 01/87/050/00426/AM17/                                                                                                                                         | <b>RLA File :</b> 08/24/040/00095/AM17/   | <b>Lic.No/Date:</b> 0810138116<br>07.06.2016            |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                           |                                                         |                                   |

S.B.S. REDDY  
Additional Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Government of India  
Udyog Bhawan, New Delhi-110011



- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| <b>Case No.:</b> 44/9/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | <b>Party Name:</b> SHIVA PHARMACHEM LTD, | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File :01/87/050/00219/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :34/24/040/00062/AM17/          | <b>Lic.No/Date:</b> 3410042261<br>10.06.2016            |                                   |
| 57                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                          |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                          |                                                         |                                   |
| <ol style="list-style-type: none"> <li>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</li> <li>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</li> <li>c) Chemical name, Technical specifications of items proposed to be imported.</li> <li>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</li> <li>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</li> </ol> |                                          |                                                         |                                   |

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| <b>Case No.:</b> 14/10/87-ALC1/2016                                                             | <b>Party Name:</b> KRISHNA ANTIOXIDANTS PVT. LTD. | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File :01/87/050/00236/AM17/                                                                  | RLA File :03/94/040/00222/AM17/                   | <b>Lic.No/Date:</b> 0310805544<br>16.06.2016            |                                   |
| 58                                                                                              |                                                   |                                                         |                                   |
| <b>Decision :</b> A copy of application has been forwarded to DC (MSME). Comments still waited. |                                                   |                                                         |                                   |

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| <b>Case No.:</b> 34/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Party Name:</b> MACRO POLYMERS P. LTD. | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File :01/87/050/00427/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :08/24/040/00097/AM17/           | <b>Lic.No/Date:</b> 0810138195<br>22.06.2016            |                                   |
| 59                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                           |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                           |                                                         |                                   |
| <ol style="list-style-type: none"> <li>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</li> <li>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</li> <li>c) Chemical name, Technical specifications of items proposed to be imported.</li> <li>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</li> <li>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</li> </ol> |                                           |                                                         |                                   |

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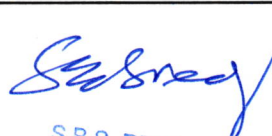
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| 60                                                                                                                                                                                                                                                              | Case No.:79/15/87-ALC1/2016    | Party Name:SRF LIMITED          | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Rejected</b> |
|                                                                                                                                                                                                                                                                 | HQ File :01/87/050/00472/AM17/ | RLA File :04/24/040/00054/AM17/ | Lic.No/Date:0410162108<br>15.07.2016            |                            |
| <b>Decision :</b> The authorisation holder has not indicated the Specific chemical name of export product, only brand name is given. It is not possible for the committee to fix norms without chemical names. Therefore, committee decided to reject the case. |                                |                                 |                                                 |                            |

|                                                                                                                                                                                                                                                                 |                                |                                 |                                                 |                            |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|-------------------------------------------------|----------------------------|
| 61                                                                                                                                                                                                                                                              | Case No.:80/15/87-ALC1/2016    | Party Name:SRF LIMITED          | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Rejected</b> |
|                                                                                                                                                                                                                                                                 | HQ File :01/87/050/00473/AM17/ | RLA File :04/24/040/00055/AM17/ | Lic.No/Date:0410162107<br>15.07.2016            |                            |
| <b>Decision :</b> The authorisation holder has not indicated the Specific chemical name of export product, only brand name is given. It is not possible for the committee to fix norms without chemical names. Therefore, committee decided to reject the case. |                                |                                 |                                                 |                            |

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| Case No.:133/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:PLASTENE INDIA LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017                           | Status:<br>Approved |             |     |             |     |                                                                                                                                                                                                                                     |             |                                |            |                                                                  |           |                                                                           |            |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------------------------------------------|---------------------|-------------|-----|-------------|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------|--------------------------------|------------|------------------------------------------------------------------|-----------|---------------------------------------------------------------------------|------------|
| HQ File :01/87/050/00526/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :37/24/040/00003/AM17/   | Lic.No/Date:3710002649<br>19.07.2016                                      |                     |             |     |             |     |                                                                                                                                                                                                                                     |             |                                |            |                                                                  |           |                                                                           |            |
| <b>Decision:</b> The Committee considered the case in the meeting and decided to <b>approve the adhoc norms</b> as follows:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                   |                                                                           |                     |             |     |             |     |                                                                                                                                                                                                                                     |             |                                |            |                                                                  |           |                                                                           |            |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PP Woven Sacks without Liner<br/>( Net content of PP Woven Fabrics -780 MT (2) PP Granules (for the manufacturing of PP yarn for stitching -50 MT (3) PP Granules (for the manufacturing of narrow weaving fabrics for Tape) -170 MT</td><td rowspan="3">1000.000 MT</td><td>1. Polypropylene Woven Fabrics</td><td>795.600 MT</td></tr><tr><td>2. PP Granules ( for the manufacturing of PP Yarn for stitching)</td><td>52.500 MT</td></tr><tr><td>3. PP Granules (for the manufacturing of Narrow weaving fabrics for Tape)</td><td>178.500 MT</td></tr></table> |                                   |                                                                           |                     | EXPORT ITEM | QTY | IMPORT ITEM | QTY | PP Woven Sacks without Liner<br>( Net content of PP Woven Fabrics -780 MT (2) PP Granules (for the manufacturing of PP yarn for stitching -50 MT (3) PP Granules (for the manufacturing of narrow weaving fabrics for Tape) -170 MT | 1000.000 MT | 1. Polypropylene Woven Fabrics | 795.600 MT | 2. PP Granules ( for the manufacturing of PP Yarn for stitching) | 52.500 MT | 3. PP Granules (for the manufacturing of Narrow weaving fabrics for Tape) | 178.500 MT |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | QTY                               | IMPORT ITEM                                                               | QTY                 |             |     |             |     |                                                                                                                                                                                                                                     |             |                                |            |                                                                  |           |                                                                           |            |
| PP Woven Sacks without Liner<br>( Net content of PP Woven Fabrics -780 MT (2) PP Granules (for the manufacturing of PP yarn for stitching -50 MT (3) PP Granules (for the manufacturing of narrow weaving fabrics for Tape) -170 MT                                                                                                                                                                                                                                                                                                                                                                                                                                    | 1000.000 MT                       | 1. Polypropylene Woven Fabrics                                            | 795.600 MT          |             |     |             |     |                                                                                                                                                                                                                                     |             |                                |            |                                                                  |           |                                                                           |            |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                   | 2. PP Granules ( for the manufacturing of PP Yarn for stitching)          | 52.500 MT           |             |     |             |     |                                                                                                                                                                                                                                     |             |                                |            |                                                                  |           |                                                                           |            |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                   | 3. PP Granules (for the manufacturing of Narrow weaving fabrics for Tape) | 178.500 MT          |             |     |             |     |                                                                                                                                                                                                                                     |             |                                |            |                                                                  |           |                                                                           |            |
| <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                   |                                                                           |                     |             |     |             |     |                                                                                                                                                                                                                                     |             |                                |            |                                                                  |           |                                                                           |            |

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|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------------|-------------------------------------------------|----------------------------|
| 63                                                                                                                                                                                  | Case No.:70/15/87-ALC1/2016    | Party Name:SMI COATED PRODUCTS PVT. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                                     | HQ File :01/87/050/00463/AM17/ | RLA File :03/95/040/00139/AM17/          | Lic.No/Date:0310807102<br>12.08.2016            |                            |
| <b>Decision:</b> The Committee considered the case in the meeting and decided to call for GSM of export item and import item-1 and 3. Applicant also should submit GSM of adhesive. |                                |                                          |                                                 |                            |

  
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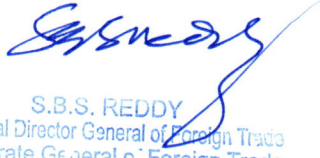
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|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|-------------------------------------------------|----------------------------|
| 64 | Case No.:13/15/87-ALC1/2016                                                                                                                                                                                             | Party Name:VIKAS ECOTECH LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Approved</b> |
|    | HQ File :01/87/050/00406/AM17/                                                                                                                                                                                          | RLA File :05/24/040/00249/AM17/  | Lic.No/Date:0510399529<br>23.08.2016            |                            |
|    | <b>Decision:</b> The Committee considered the case and decided to <b>approve on repeat basis</b> (Adhoc Norms) based on the decision of the NC Meeting No. 32/87-ALC1/2012 held on 08.11.2012 and recommended as under: |                                  |                                                 |                            |
|    | EXPORT ITEM                                                                                                                                                                                                             | QTY                              | IMPORT ITEM                                     | QTY                        |
|    | Polyester compound containing minimum 93.5% Polyester Chips/PET Resin.                                                                                                                                                  | 1 kg                             | Polyester chips / PET Resin                     | 0.945 kg                   |
|    | <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                                                                     |                                  |                                                 |                            |

|    |                                                                                                                                                            |                                  |                                                 |                            |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|-------------------------------------------------|----------------------------|
| 65 | Case No.:14/15/87-ALC1/2016                                                                                                                                | Party Name:VIKAS ECOTECH LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Deferred</b> |
|    | HQ File :01/87/050/00407/AM17/                                                                                                                             | RLA File :05/24/040/00252/AM17/  | Lic.No/Date:0510399530<br>23.08.2016            |                            |
|    | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                  |                                                 |                            |

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|----|-----------------------------------------------------------------------------------|----------------------------------|-------------------------------------------------|----------------------------|
| 66 | Case No.:7/13/87-ALC1/2016                                                        | Party Name:SIDDHI DECOR PVT.LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Deferred</b> |
|    | HQ File :01/87/050/00282/AM17/                                                    | RLA File :08/24/040/00171/AM17/  | Lic.No/Date:0810138555<br>29.08.2016            |                            |
|    | <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                  |                                                 |                            |

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|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|-------------------------------------------------|-----------------------|
| Case No.:47/15/87-ALC1/2016                                                                                                                                                                                             | Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED, | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved   |
| HQ File :01/87/050/00440/AM17/                                                                                                                                                                                          | RLA File :03/94/040/00451/AM17/                  | Lic.No/Date:0310807450<br>30.08.2016            |                       |
| <b>Decision:</b> The Committee considered the case and decided to <b>approve on repeat basis</b> (Adhoc Norms) based on the decision of the NC Meeting No. 13/87-ALC1/2016 held on 28.12.2016 and recommended as under: |                                                  |                                                 |                       |
| <b>EXPORT ITEM</b>                                                                                                                                                                                                      | <b>QTY</b>                                       | <b>IMPORT ITEM</b>                              | <b>QTY</b>            |
| XLPE Compound containing minimum 98% LLDPE                                                                                                                                                                              | 750.000 MT                                       | 1. LLDPE Granules                               | 749.550 MT            |
|                                                                                                                                                                                                                         |                                                  | 2. Di-Cumylperoxide (DCP)                       | 0.600 MT              |
|                                                                                                                                                                                                                         |                                                  | 3. Antioxidant                                  | 0.600 MT              |
|                                                                                                                                                                                                                         |                                                  | 4. Octagon Jumbo Sleeves-Box                    | As per packing policy |
| <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                                                                     |                                                  |                                                 |                       |

  
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 Ministry of Commerce & Industry  
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 Udyog Bhawan, New Delhi-110011



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| Case No.:48/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED, | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved   |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |                                                              |  |  |  |  |  |  |  |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------------|-----------------------|-------------|-----|-------------|-----|----------------------------------------------------|------------|-------------------|------------|-----------------------------|-----------|---------------------------|----------|----------------|----------|-----------------|-----------------------|--------------------------------------------------------------|--|--|--|--|--|--|--|
| HQ File :01/87/050/00441/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :03/94/040/00459/AM17/                 | Lic.No/Date:0310807490<br>31.08.2016            |                       |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |                                                              |  |  |  |  |  |  |  |
| <b>Decision:</b> The Committee considered the case and decided to <b>approve on repeat basis</b> (Adhoc Norms) based on the decision of the NC Meeting No. 13/87-ALC1/2016 held on 28.12.2016 and recommended as under:                                                                                                                                                                                                                                                                                                                                                                                                 |                                                 |                                                 |                       |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |                                                              |  |  |  |  |  |  |  |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">XLPE Sioplas Compound containing minimum 98% LLDPE</td><td rowspan="5">750.000 MT</td><td>1. LLDPE Granules</td><td>749.550 MT</td></tr><tr><td>2. Tri Methoxy Vinyl Silane</td><td>10.500 MT</td></tr><tr><td>3. Di-Cumylperoxide (DCP)</td><td>0.600 MT</td></tr><tr><td>4. Antioxidant</td><td>0.600 MT</td></tr><tr><td>5. Gusseted Bag</td><td>As per packing policy</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr><tr><td colspan="4"></td></tr></table> |                                                 |                                                 |                       | EXPORT ITEM | QTY | IMPORT ITEM | QTY | XLPE Sioplas Compound containing minimum 98% LLDPE | 750.000 MT | 1. LLDPE Granules | 749.550 MT | 2. Tri Methoxy Vinyl Silane | 10.500 MT | 3. Di-Cumylperoxide (DCP) | 0.600 MT | 4. Antioxidant | 0.600 MT | 5. Gusseted Bag | As per packing policy | RA may take consequential action as per Policy / Procedures. |  |  |  |  |  |  |  |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | QTY                                             | IMPORT ITEM                                     | QTY                   |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |                                                              |  |  |  |  |  |  |  |
| XLPE Sioplas Compound containing minimum 98% LLDPE                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | 750.000 MT                                      | 1. LLDPE Granules                               | 749.550 MT            |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |                                                              |  |  |  |  |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                 | 2. Tri Methoxy Vinyl Silane                     | 10.500 MT             |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |                                                              |  |  |  |  |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                 | 3. Di-Cumylperoxide (DCP)                       | 0.600 MT              |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |                                                              |  |  |  |  |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                 | 4. Antioxidant                                  | 0.600 MT              |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |                                                              |  |  |  |  |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                 | 5. Gusseted Bag                                 | As per packing policy |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |                                                              |  |  |  |  |  |  |  |
| RA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                                 |                                                 |                       |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |                                                              |  |  |  |  |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                 |                                                 |                       |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |                                                              |  |  |  |  |  |  |  |

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| Case No.:30/13/87-ALC1/2016                                                                                                                                                                                      | Party Name:INTERNATIONAL CONVEYORS LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017                                | Status:<br>Approved                                   |
| HQ File<br>:01/87/050/00305/AM17/                                                                                                                                                                                | RLA File<br>:03/94/040/00377/AM17/         | Lic.No/Date:0310807555<br>01.09.2016                                           |                                                       |
| <b>Decision:</b> As per the written comments furnished by the DIPP vide their letter No. 7/26-(B)/2015/ TSW dated 20.01.2016, the Committee <b>approved</b> following adhoc norms:                               |                                            |                                                                                |                                                       |
| <b>EXPORT ITEM</b>                                                                                                                                                                                               | <b>QTY</b>                                 | <b>IMPORT ITEM</b>                                                             | <b>Qty</b>                                            |
| PVC SOLID WOVEN<br>FIRE RESISTANT<br>ANTISTATIC<br>CONVEYOR<br>BELTING TYPE -8000<br>(Net Weight of Export<br>Products per Square<br>meter 16.882 Kgs.)                                                          | 10109.000<br>Sq Meter                      | 1. Polyester Filament Yarn of<br>relevant denier.<br>(1000 Denier/1500 denier) | 1.05 kg/kg content contained in<br>the Export Product |
|                                                                                                                                                                                                                  |                                            | 2. PVC PASTE RESIN                                                             | 3.856 Kg/sq.mtr. of Export<br>Product                 |
|                                                                                                                                                                                                                  |                                            | 3. PVC PHOSPHATE<br>PLASTICIZER                                                | 2.433 Kg/sq.mtr. of Export<br>Product                 |
|                                                                                                                                                                                                                  |                                            | 4. Fastener with pins                                                          | Net to Net                                            |
|                                                                                                                                                                                                                  |                                            | 5. NYLON YARN<br>(1260 DENIER) (NYLON 6HT<br>YARN 1260D WHITE)                 | 1.05 kg/kg content in the Export<br>Product           |
| <b>Note-1: Party shall declare specific denier in shipping bills and Bills of entry and both shall be correlated at the time of EODC.</b><br><b>RA may take consequential action as per Policy / Procedures.</b> |                                            |                                                                                |                                                       |

|    |                                                                                                                                                            |                                                 |                                                 |                            |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------------|----------------------------|
| 70 | Case No.:49/15/87-ALC1/2016                                                                                                                                | Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED, | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Deferred</b> |
|    | HQ File :01/87/050/00442/AM17/                                                                                                                             | RLA File :03/94/040/00461/AM17/                 | Lic.No/Date:0310807538<br>01.09.2016            |                            |
|    | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                                 |                                                 |                            |

  
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|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------------|-----------------------|
| Case No.:50/15/87-ALC1/2016                                                                                                                                                                                             | Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED, | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved   |
| HQ File :01/87/050/00443/AM17/                                                                                                                                                                                          | RLA File :03/94/040/00465/AM17/                 | Lic.No/Date:0310807540<br>01.09.2016            |                       |
| <b>Decision:</b> The Committee considered the case and decided to <b>approve on repeat basis</b> (Adhoc Norms) based on the decision of the NC Meeting No. 13/87-ALC1/2016 held on 28.12.2016 and recommended as under: |                                                 |                                                 |                       |
| <b>EXPORT ITEM</b>                                                                                                                                                                                                      | <b>QTY</b>                                      | <b>IMPORT ITEM</b>                              | <b>QTY</b>            |
| XLPE Compound containing minimum 98% LLDPE                                                                                                                                                                              | 750.000 MT                                      | 1. LLDPE Granules                               | 749.550 MT            |
|                                                                                                                                                                                                                         |                                                 | 2. Di-Cumylperoxide (DCP)                       | 0.600 MT              |
|                                                                                                                                                                                                                         |                                                 | 3. Antioxidant                                  | 0.600 MT              |
|                                                                                                                                                                                                                         |                                                 | 4. Octagon Jumbo Sleeves-Box                    | As per packing policy |
| <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                                                                     |                                                 |                                                 |                       |

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| <b>Case No.:</b> 52/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00445/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>RLA File :</b> 03/94/040/00489/AM17/                       | <b>Lic.No/Date:</b> 0310807548<br>01.09.2016            |                                   |
| 72                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                               |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                               |                                                         |                                   |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                                               |                                                         |                                   |

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| <b>Case No.:</b> 53/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00446/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>RLA File :</b> 03/94/040/00490/AM17/                       | <b>Lic.No/Date:</b> 0310807549<br>01.09.2016            |                                   |
| 73                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                               |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                               |                                                         |                                   |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                                               |                                                         |                                   |

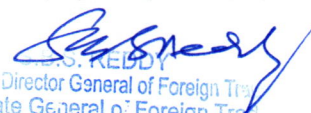
  
**S.B.S. REDDY**  
Additional Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Government of India  
Udyog Bhawan, New Delhi-110011



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| <b>Case No.:54/15/87-ALC1/2016</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File :01/87/050/00447/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/94/040/00493/AM17/                               | Lic.No/Date:0310807550<br>01.09.2016                    |                                   |
| <p><b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.</p> <p>74</p> <p>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br/> b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br/> c) Chemical name, Technical specifications of items proposed to be imported.<br/> d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br/> e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</p> |                                                               |                                                         |                                   |

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| <b>Case No.:36/15/87-ALC1/2016</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> MACRO POLYMERS P. LTD. | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File :01/87/050/00429/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :08/24/040/00219/AM17/           | Lic.No/Date:0810138601<br>02.09.2016                    |                                   |
| <p><b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.</p> <p>75</p> <p>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br/> b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br/> c) Chemical name, Technical specifications of items proposed to be imported.<br/> d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br/> e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</p> |                                           |                                                         |                                   |

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| <b>Case No.:51/15/87-ALC1/2016</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | <b>Party Name:</b> CREATIVE STYLO PACKS PVT LTD | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File :01/87/050/00444/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :03/94/040/00485/AM17/                 | Lic.No/Date:0310807568<br>02.09.2016                    |                                   |
| <p><b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.</p> <p>76</p> <p>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br/> b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br/> c) Chemical name, Technical specifications of items proposed to be imported.<br/> d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br/> e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.<br/> f) What is the word "Shoulder" in description of import item No-4 stands for?</p> |                                                 |                                                         |                                   |

  
S. K. REDDY  
Additional Director General of Foreign Trade  
Directorate General of Foreign Trade  
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Government of India  
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| <b>Case No.:</b> 56/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00449/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>RLA File :</b> 03/94/040/00501/AM17/                       | <b>Lic.No/Date:</b> 0310807576<br>02.09.2016            |                                   |
| 77                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                               |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                               |                                                         |                                   |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                                               |                                                         |                                   |

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| <b>Case No.:</b> 57/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00450/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>RLA File :</b> 03/94/040/00503/AM17/                       | <b>Lic.No/Date:</b> 0310807577<br>02.09.2016            |                                   |
| 78                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                               |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                               |                                                         |                                   |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                                               |                                                         |                                   |

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| <b>Case No.:</b> 37/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> MACRO POLYMERS P. LTD. | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00430/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>RLA File :</b> 08/24/040/00230/AM17/   | <b>Lic.No/Date:</b> 0810138616<br>06.09.2016            |                                   |
| 79                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                           |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                           |                                                         |                                   |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                           |                                                         |                                   |

  
Additional Director General of Foreign Trade  
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| 80                                                                                | Case No.:58/15/87-ALC1/2016    | Party Name:JAIN IRRIGATION SYSTEMS LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                   | HQ File :01/87/050/00451/AM17/ | RLA File :03/94/040/00505/AM17/         | Lic.No/Date:0310807622<br>06.09.2016            |                     |
| <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                |                                         |                                                 |                     |

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| 81 | Case No.:59/15/87-ALC1/2016    | Party Name:DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|    | HQ File :01/87/050/00452/AM17/ | RLA File :03/94/040/00509/AM17/                       | Lic.No/Date:0310807615<br>06.09.2016            |                     |

**Decision :** The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 82 | Case No.:3/15/87-ALC1/2016     | Party Name:TEGA INDUSTRIES LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved |
|    | HQ File :01/87/050/00396/AM17/ | RLA File :02/24/040/00113/AM17/ | Lic.No/Date:0210206972<br>07.09.2016            |                     |

**Decision:** As per the written comments furnished by the DIPP vide their letter No. 7/171/2017/TSW dated 24.04.2017, the Committee **approved** following adhoc norms:

| EXPORT ITEM                                                                                                                                                                             | QTY        | IMPORT ITEM                                                                              | Quantity Recommended per MT of export product |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------|------------------------------------------------------------------------------------------|-----------------------------------------------|
| Rubber Liner for Grinding Mills for Mining Industries (containing minimum Synthetic Rubber PBR 90 MT, Natural Rubber 90 MT, Hot Rolled Steel Plate – Gr Hardox 500/JFE–EH500A-133.5 MT) | 500.000 MT | 1. Synthetic Rubber PBR (any grade)                                                      | 0.182 MT                                      |
|                                                                                                                                                                                         |            | 2. Natural Rubber (any grade)                                                            | 0.182 MT                                      |
|                                                                                                                                                                                         |            | 3. Hot Rolled Steel Plate – Gr Hardox 500/JFE–EH500A – (of relevant grade and thickness) | 0.267 MT                                      |

**Note:** grade and thickness of input item-3 shall tally in both export and import.  
**RA may take consequential action as per Policy / Procedures.**

  
**S.B.S. REDDY**  
 Additional Director General, Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Government of India  
 Udyog Bhawan, New Delhi-110011







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| <b>Case No.:</b> 12/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> RELIANT PACKAGING FILMS LIMITED | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00405/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>RLA File :</b> 05/24/040/00148/AM17/            | <b>Lic.No/Date:</b> 0510399709<br>15.09.2016            |                                   |
| 86                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                    |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                    |                                                         |                                   |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                                    |                                                         |                                   |

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| <b>Case No.:</b> 61/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | <b>Party Name:</b> CREATIVE STYLO PACKS PVT LTD | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00454/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | <b>RLA File :</b> 03/94/040/00529/AM17/         | <b>Lic.No/Date:</b> 0310807795<br>15.09.2016            |                                   |
| 87                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                                 |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                 |                                                         |                                   |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.<br>f) What is the word "Shoulder" in description of import item No-4 stands for? |                                                 |                                                         |                                   |

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| <b>Case No.:</b> 38/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Party Name:</b> MACRO POLYMERS P. LTD. | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00431/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>RLA File :</b> 08/24/040/00239/AM17/   | <b>Lic.No/Date:</b> 0810138684<br>16.09.2016            |                                   |
| 88                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                           |                                                         |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                           |                                                         |                                   |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                           |                                                         |                                   |

  
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| 89                                                                         | Case No.:106/15/87-ALC1/2016   | Party Name:BULK LIQUID SOLUTIONS PVT LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|                                                                            | HQ File :01/87/050/00499/AM17/ | RLA File :07/24/040/00170/AM17/          | Lic.No/Date:0710110416<br>16.09.2016            |                  |
| Decision : The Committee considered the case and decided to refer to DIPP. |                                |                                          |                                                 |                  |

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| 90                                                                                                                                                  | Case No.:68/15/87-ALC1/2016    | Party Name:RALLIS INDIA LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|                                                                                                                                                     | HQ File :01/87/050/00461/AM17/ | RLA File :03/95/040/00409/AM17/ | Lic.No/Date:0310807887<br>19.09.2016            |                  |
| Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                |                                 |                                                 |                  |

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| Case No.:4/15/87-ALC1/2016                                                                                                                                                                                                                          | Party Name:PODDAR<br>MERCANTILE PVT.LTD., | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status: Approved |             |     |             |     |                                                 |             |                                           |           |
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| HQ File<br>:01/87/050/00397/AM17/                                                                                                                                                                                                                   | RLA File<br>:02/24/040/00117/AM17/        | Lic.No/Date:0210207013<br>20.09.2016                |                  |             |     |             |     |                                                 |             |                                           |           |
| Decision: The Committee considered the case in meeting and taking cue from SION decided to approve the adhoc norms with 5% wastage as follows:                                                                                                      |                                           |                                                     |                  |             |     |             |     |                                                 |             |                                           |           |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Polyethylene Bags<br/>T Shirt bags/ garbage bags</td><td>1250.000 MT</td><td>PE Granules HDPE /<br/>LLDPE/LDPE granules</td><td>1312.5 MT</td></tr></table> |                                           |                                                     |                  | EXPORT ITEM | QTY | IMPORT ITEM | QTY | Polyethylene Bags<br>T Shirt bags/ garbage bags | 1250.000 MT | PE Granules HDPE /<br>LLDPE/LDPE granules | 1312.5 MT |
| EXPORT ITEM                                                                                                                                                                                                                                         | QTY                                       | IMPORT ITEM                                         | QTY              |             |     |             |     |                                                 |             |                                           |           |
| Polyethylene Bags<br>T Shirt bags/ garbage bags                                                                                                                                                                                                     | 1250.000 MT                               | PE Granules HDPE /<br>LLDPE/LDPE granules           | 1312.5 MT        |             |     |             |     |                                                 |             |                                           |           |
| Note: The Authorisation holder shall declare the name and quantity of relevant polymer viz., HDPE/LDPE/LLDPE and allowed to import same polymer of relevant quantity with 5% wastage only.                                                          |                                           |                                                     |                  |             |     |             |     |                                                 |             |                                           |           |
| RA may take consequential action as per Policy / Procedures.                                                                                                                                                                                        |                                           |                                                     |                  |             |     |             |     |                                                 |             |                                           |           |

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| 92                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Case No.:15/15/87-ALC1/2016    | Party Name:RAPID ENGINEERING CO.P.LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/87/050/00408/AM17/ | RLA File :05/24/040/00297/AM17/        | Lic.No/Date:0510399797<br>21.09.2016            |                  |
| Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                |                                        |                                                 |                  |
| <p>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</p> <p>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</p> <p>c) Chemical name, Technical specifications of items proposed to be imported.</p> <p>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</p> <p>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</p> |                                |                                        |                                                 |                  |

  
**S.B.S. REDDY**  
 Additional Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industries  
 Government of India  
 Udyog Bhawan, New Delhi-110001



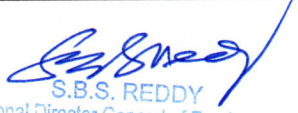
|                                                                                                                                                                                |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                                         |                                   |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------|-----------------------------------|
| <b>Case No.:</b> 55/15/87-ALC1/2016                                                                                                                                            | <b>Party Name:</b> EXPANDED POLYMER SYSTEMS PVT. LTD                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00448/AM17/                                                                                                                                         | <b>RLA File :</b> 03/94/040/00498/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>Lic.No/Date:</b> 0310807998<br>22.09.2016            |                                   |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                                         |                                   |
| 93                                                                                                                                                                             | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                                         |                                   |

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| Case No.:63/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED, | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved   |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------------|-----------------------|-------------|-----|-------------|-----|----------------------------------------------------|------------|-------------------|------------|-----------------------------|-----------|---------------------------|----------|----------------|----------|-----------------|-----------------------|
| HQ File :01/87/050/00456/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/00541/AM17/                 | Lic.No/Date:0310807967<br>22.09.2016            |                       |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |
| <b>Decision:</b> The Committee considered the case and decided to <b>approve on repeat basis</b> (Adhoc Norms) based on the decision of the NC Meeting No. 13/87-ALC1/2016 held on 28.12.2016 and recommended as under:                                                                                                                                                                                                                                                                         |                                                 |                                                 |                       |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">XLPE Sioplas Compound containing minimum 98% LLDPE</td><td rowspan="5">750.000 MT</td><td>1. LLDPE Granules</td><td>749.550 MT</td></tr><tr><td>2. Tri Methoxy Vinyl Silane</td><td>10.500 MT</td></tr><tr><td>3. Di-Cumylperoxide (DCP)</td><td>0.600 MT</td></tr><tr><td>4. Antioxidant</td><td>0.600 MT</td></tr><tr><td>5. Gusseted Bag</td><td>As per packing policy</td></tr></table> |                                                 |                                                 |                       | EXPORT ITEM | QTY | IMPORT ITEM | QTY | XLPE Sioplas Compound containing minimum 98% LLDPE | 750.000 MT | 1. LLDPE Granules | 749.550 MT | 2. Tri Methoxy Vinyl Silane | 10.500 MT | 3. Di-Cumylperoxide (DCP) | 0.600 MT | 4. Antioxidant | 0.600 MT | 5. Gusseted Bag | As per packing policy |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | QTY                                             | IMPORT ITEM                                     | QTY                   |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |
| XLPE Sioplas Compound containing minimum 98% LLDPE                                                                                                                                                                                                                                                                                                                                                                                                                                              | 750.000 MT                                      | 1. LLDPE Granules                               | 749.550 MT            |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                 | 2. Tri Methoxy Vinyl Silane                     | 10.500 MT             |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                 | 3. Di-Cumylperoxide (DCP)                       | 0.600 MT              |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                 | 4. Antioxidant                                  | 0.600 MT              |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                 | 5. Gusseted Bag                                 | As per packing policy |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |
| <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                 |                                                 |                       |             |     |             |     |                                                    |            |                   |            |                             |           |                           |          |                |          |                 |                       |

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| <b>Case No.:</b> 16/15/87-ALC1/2016    | <b>Party Name:</b> SPERRY PLAST LTD.                                              | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00409/AM17/ | <b>RLA File :</b> 05/24/040/00302/AM17/                                           | <b>Lic.No/Date:</b> 0510399890<br>23.09.2016            |                                   |
| 95                                     | <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                                         |                                   |

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|----------------------------------------|-----------------------------------------------------------------------------------|---------------------------------------------------------|-----------------------------------|
| <b>Case No.:</b> 17/15/87-ALC1/2016    | <b>Party Name:</b> SPERRY PLAST LTD.                                              | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File :</b> 01/87/050/00410/AM17/ | <b>RLA File :</b> 05/24/040/00303/AM17/                                           | <b>Lic.No/Date:</b> 0510399894<br>23.09.2016            |                                   |
| 96                                     | <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                                         |                                   |

  
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Additional Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Government of India  
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|----------------------------------------------------------------------|--------------------------------|-------------------------------------|-------------------------------------------------|------------------|
| 97                                                                   | Case No.:37/13/87-ALC1/2016    | Party Name:RELIANCE INDUSTRIES LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|                                                                      | HQ File :01/87/050/00312/AM17/ | RLA File :03/95/040/00106/AM17/     | Lic.No/Date:0310808132<br>28.09.2016            |                  |
| Decision : A copy of reply received from firm was forwarded to DIPP. |                                |                                     |                                                 |                  |

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|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-----------------------------------------------------|------------------|-------------|-----|-------------|-----|------------------------------------------------------|------------|-----------|------------|
| Case No.:43/15/87-ALC1/2016                                                                                                                                                                                             | Party Name:ESSEN<br>SPECIALITY FILMS PVT.LTD., | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status: Approved |             |     |             |     |                                                      |            |           |            |
| HQ File<br>:01/87/050/00436/AM17/                                                                                                                                                                                       | RLA File<br>:24/24/040/00016/AM17/             | Lic.No/Date:2410042065<br>03.10.2016                |                  |             |     |             |     |                                                      |            |           |            |
| Decision: The Committee considered the case in the meeting and decided to <b>approve the adhoc norms</b> as follows:                                                                                                    |                                                |                                                     |                  |             |     |             |     |                                                      |            |           |            |
| <table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>EVA Placemats (Embossed/Plain/<br/>Printed/Laminated)</td><td>666.667 MT</td><td>EVA Resin</td><td>700.000 MT</td></tr></table> |                                                |                                                     |                  | EXPORT ITEM | QTY | IMPORT ITEM | QTY | EVA Placemats (Embossed/Plain/<br>Printed/Laminated) | 666.667 MT | EVA Resin | 700.000 MT |
| EXPORT ITEM                                                                                                                                                                                                             | QTY                                            | IMPORT ITEM                                         | QTY              |             |     |             |     |                                                      |            |           |            |
| EVA Placemats (Embossed/Plain/<br>Printed/Laminated)                                                                                                                                                                    | 666.667 MT                                     | EVA Resin                                           | 700.000 MT       |             |     |             |     |                                                      |            |           |            |
| RA may take consequential action as per Policy / Procedures.                                                                                                                                                            |                                                |                                                     |                  |             |     |             |     |                                                      |            |           |            |

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|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|-------------------------------------------------|------------------|-------------|-----|-------------|-----|----------------------------------------------------|------------|-----------|------------|
| Case No.:44/15/87-ALC1/2016                                                                                                                                                                                           | Party Name:ESSEN SPECIALITY FILMS PVT.LTD., | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Approved |             |     |             |     |                                                    |            |           |            |
| HQ File :01/87/050/00437/AM17/                                                                                                                                                                                        | RLA File :24/24/040/00017/AM17/             | Lic.No/Date:2410042064<br>03.10.2016            |                  |             |     |             |     |                                                    |            |           |            |
| Decision: The Committee considered the case in the meeting and decided to <b>approve the adhoc norms</b> as follows:                                                                                                  |                                             |                                                 |                  |             |     |             |     |                                                    |            |           |            |
| <table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>EVA Plcemat (Embossed/Plain/<br/>Printed/Laminated)</td><td>666.667 MT</td><td>EVA Resin</td><td>700.000 MT</td></tr></table> |                                             |                                                 |                  | EXPORT ITEM | QTY | IMPORT ITEM | QTY | EVA Plcemat (Embossed/Plain/<br>Printed/Laminated) | 666.667 MT | EVA Resin | 700.000 MT |
| EXPORT ITEM                                                                                                                                                                                                           | QTY                                         | IMPORT ITEM                                     | QTY              |             |     |             |     |                                                    |            |           |            |
| EVA Plcemat (Embossed/Plain/<br>Printed/Laminated)                                                                                                                                                                    | 666.667 MT                                  | EVA Resin                                       | 700.000 MT       |             |     |             |     |                                                    |            |           |            |
| RA may take consequential action as per Policy / Procedures.                                                                                                                                                          |                                             |                                                 |                  |             |     |             |     |                                                    |            |           |            |

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| 100                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:60/15/87-ALC1/2016    | Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/87/050/00453/AM17/ | RLA File :03/94/040/00514/AM17/              | Lic.No/Date:0310808235<br>03.10.2016            |                  |
| Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                |                                              |                                                 |                  |
| <p>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</p> <p>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</p> <p>c) Chemical name, Technical specifications of items proposed to be imported.</p> <p>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</p> <p>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</p> |                                |                                              |                                                 |                  |

  
 S.B.S. REDDY  
 Additional Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Government of India  
 Udyog Bhawan, New Delhi-110011



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| 101                                                                                                                                                        | Case No.:39/15/87-ALC1/2016    | Party Name:NAVRATAN SPECIALTY CHEMICALS LLP | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                            | HQ File :01/87/050/00432/AM17/ | RLA File<br>:08/24/040/00259/AM17/          | Lic.No/Date:0810138819<br>06.10.2016            |                     |
| <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                |                                             |                                                 |                     |

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| 102                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Case No.:65/15/87-ALC1/2016    | Party Name:ARKEMA CHEMICALS INDIA PVT. LTD., | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00458/AM17/ | RLA File<br>:03/94/040/00605/AM17/           | Lic.No/Date:0310808313<br>06.10.2016            |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                |                                              |                                                 |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                              |                                                 |                     |

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| 103                                                                               | Case No.:45/15/87-ALC1/2016    | Party Name:TRP SEALING SYSTEMS (INDIA) PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                   | HQ File :01/87/050/00438/AM17/ | RLA File<br>:31/83/040/00091/AM17/                     | Lic.No/Date:3110066357<br>07.10.2016            |                     |
| <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                |                                                        |                                                 |                     |

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| 104                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Case No.:6/15/87-ALC1/2016     | Party Name:VERSATILE CARD TECHNOLOGY PVT LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | HQ File :01/87/050/00399/AM17/ | RLA File<br>:04/24/040/00119/AM17/           | Lic.No/Date:0410162370<br>13.10.2016            |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                |                                              |                                                 |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.<br>f) Export quantity in kg term. |                                |                                              |                                                 |                     |

  
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Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Government of India  
Udyog Bhawan, New Delhi-110011



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|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-----------------------------------------------------|---------------------|
| 105 | Case No.:64/15/87-ALC1/2016                                                                                                                                                    | Party Name:EXPANDED<br>POLYMER SYSTEMS PVT. LTD | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00457/AM17/                                                                                                                                                 | RLA File<br>:03/94/040/00567/AM17/              | Lic.No/Date:0310808419<br>17.10.2016                |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                                 |                                                     |                     |

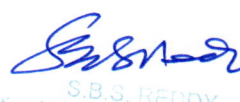
- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-----------------------------------------------------|---------------------|
| 106 | Case No.:10/15/87-ALC1/2016                                                                                                                                                    | Party Name:A. M. POLYPLAST<br>PRIVATE LIMITED | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00403/AM17/                                                                                                                                                 | RLA File<br>:05/23/040/00341/AM17/            | Lic.No/Date:0510400137<br>18.10.2016                |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                               |                                                     |                     |

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 107 | Case No.:8/15/87-ALC1/2016                                                         | Party Name:KLJ POLYMERS<br>AND CHEMICALS LTD | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00401/AM17/                                                     | RLA File<br>:05/23/040/00319/AM17/           | Lic.No/Date:0510400171<br>20.10.2016                |                     |
|     | <b>Decision :</b> The Committee considered the case and decided to defer the case. |                                              |                                                     |                     |

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|-----|-----------------------------------------------------------------------------------|----------------------------------------------|-----------------------------------------------------|---------------------|
| 108 | Case No.:9/15/87-ALC1/2016                                                        | Party Name:KLJ POLYMERS<br>AND CHEMICALS LTD | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00402/AM17/                                                    | RLA File<br>:05/23/040/00320/AM17/           | Lic.No/Date:0510400172<br>20.10.2016                |                     |
|     | <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                              |                                                     |                     |

  
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 Ministry of Commerce & Industry  
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 Udyog Bhawan, New Delhi-110011



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| 109                                                                                                                                                        | Case No.:69/15/87-ALC1/2016    | Party Name:LOPAREX INDIA PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                            | HQ File :01/87/050/00462/AM17/ | RLA File<br>:03/95/040/00577/AM17/       | Lic.No/Date:0310808617<br>21.10.2016            |                     |
| <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                |                                          |                                                 |                     |

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| 110                                                                                                                                                                    | Case No.:5/15/87-ALC1/2016     | Party Name:GAJJRAJ AGENCY PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Rejected |
|                                                                                                                                                                        | HQ File :01/87/050/00398/AM17/ | RLA File<br>:02/24/040/00136/AM17/        | Lic.No/Date:0210207099<br>24.10.2016            |                     |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that both export and import items are same and therefore decided to <b>reject</b> the case. |                                |                                           |                                                 |                     |

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|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|--------------------------------------------------------|-------------------------------------------------|---------------------|
| 111                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Case No.:97/15/87-ALC1/2016    | Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00490/AM17/ | RLA File<br>:02/24/040/00131/AM17/                     | Lic.No/Date:0210207098<br>24.10.2016            |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                |                                                        |                                                 |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                                        |                                                 |                     |

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| 112                                                                                                                                                               | Case No.:7/15/87-ALC1/2016     | Party Name:DURA LINE INDIA PVT LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved |
|                                                                                                                                                                   | HQ File :01/87/050/00400/AM17/ | RLA File<br>:05/23/040/00130/AM16/ | Lic.No/Date:0510400253<br>25.10.2016            |                     |
| <b>Decision:</b> The Committee considered the case in the meeting and approved as <b>applied for</b> by the authorisation holder in their Advanced Authorization. |                                |                                    |                                                 |                     |
| <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                               |                                |                                    |                                                 |                     |

  
**S.B.S. REDDY**  
Additional Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Government of India  
Udyog Bhawan, New Delhi-110011



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| 113 | Case No.:35/15/87-ALC1/2016                                                                                                                                                    | Party Name:MACRO POLYMERS P. LTD.  | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00428/AM17/                                                                                                                                                 | RLA File<br>:08/24/040/00210/AM17/ | Lic.No/Date:0810138965<br>25.10.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                    |                                                 |                     |

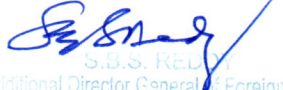
- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 114 | Case No.:40/15/87-ALC1/2016                                                                                                                                                    | Party Name:MACRO POLYMERS P. LTD.  | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00433/AM17/                                                                                                                                                 | RLA File<br>:08/24/040/00274/AM17/ | Lic.No/Date:0810138966<br>25.10.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                    |                                                 |                     |

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 115 | Case No.:42/15/87-ALC1/2016                                                                                                                                                    | Party Name:MACRO POLYMERS P. LTD.  | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00435/AM17/                                                                                                                                                 | RLA File<br>:08/24/040/00279/AM17/ | Lic.No/Date:0810138967<br>25.10.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                    |                                                 |                     |

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

  
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| 116 | Case No.:66/15/87-ALC1/2016                                                                                                                                                    | Party Name:ARKEMA<br>CHEMICALS INDIA PVT. LTD., | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00459/AM17/                                                                                                                                                 | RLA File<br>:03/94/040/00631/AM17/              | Lic.No/Date:0310808723<br>25.10.2016                |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                                 |                                                     |                     |

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 117 | Case No.:18/15/87-ALC1/2016                                                                                                                                                    | Party Name:INJECTOPLAST<br>PVT.LTD | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00411/AM17/                                                                                                                                                 | RLA File<br>:06/24/040/00023/AM17/ | Lic.No/Date:0610038477<br>26.10.2016                |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                    |                                                     |                     |

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 118 | Case No.:46/15/87-ALC1/2016                                                                                                                                                    | Party Name:TAG CHEMICALS<br>INDIA PVT LTD, | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00439/AM17/                                                                                                                                                 | RLA File<br>:53/24/040/00019/AM17/         | Lic.No/Date:5310019235<br>27.10.2016                |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                            |                                                     |                     |

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

  
 S.B.S. REDDY  
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| 119 | Case No.:41/15/87-ALC1/2016                                                                                                                                                    | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00434/AM17/                                                                                                                                                 | RLA File :08/24/040/00275/AM17/   | Lic.No/Date:0810138993<br>28.10.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                   |                                                 |                     |

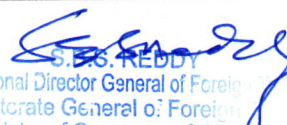
- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 120 | Case No.:62/15/87-ALC1/2016                                                                                                                                                    | Party Name:D. R. COATS INK & RESINS PVT. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00455/AM17/                                                                                                                                                 | RLA File :03/94/040/00532/AM17/               | Lic.No/Date:0310808867<br>28.10.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                               |                                                 |                     |

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 121 | Case No.:67/15/87-ALC1/2016                                                                                                                                                    | Party Name:GUARNIFLON INDIA PVT.LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00460/AM17/                                                                                                                                                 | RLA File :03/94/040/00653/AM17/      | Lic.No/Date:0310808853<br>28.10.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                      |                                                 |                     |

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

  
 S. S. REDDY  
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 Government of India  
 Udyog Bhawan, New Delhi-110001



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| 122                                                                                                                                                                           | Case No.:98/15/87-ALC1/2016    | Party Name:GAJJRAJ AGENCY PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Rejected |
|                                                                                                                                                                               | HQ File :01/87/050/00491/AM17/ | RLA File :02/24/040/00141/AM17/           | Lic.No/Date:0210207117<br>03.11.2016            |                  |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that both export and import items are the same and therefore Committee decided to reject the case. |                                |                                           |                                                 |                  |

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| 123                                                                                                                                                        | Case No.:118/15/87-ALC1/2016   | Party Name:SPERRY PLAST LTD.    | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|                                                                                                                                                            | HQ File :01/87/050/00511/AM17/ | RLA File :05/24/040/00385/AM17/ | Lic.No/Date:0510400363<br>04.11.2016            |                  |
| <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                |                                 |                                                 |                  |

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| 124                                                                                                                                                        | Case No.:119/15/87-ALC1/2016   | Party Name:SPERRY PLAST LTD.    | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|                                                                                                                                                            | HQ File :01/87/050/00512/AM17/ | RLA File :05/24/040/00386/AM17/ | Lic.No/Date:0510400364<br>04.11.2016            |                  |
| <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                |                                 |                                                 |                  |

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| 125 | Case No.:99/15/87-ALC1/2016    | Party Name:TEGA INDUSTRIES LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Approved |
|     | HQ File :01/87/050/00492/AM17/ | RLA File :02/24/040/00150/AM17/ | Lic.No/Date:0210207124<br>07.11.2016            |                  |

**Decision:** As per the written comments furnished by the DIPP vide their letter No. 7/171/2017/TSW dated 24.04.2017, the Committee **approved** following adhoc norms:

| EXPORT ITEM                                                                                                                                                                                 | QTY  | IMPORT ITEM                                                                              | Quantity Recommended per MT of export product |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------|------------------------------------------------------------------------------------------|-----------------------------------------------|
| Rubber Liner for Grinding Mills for Mining Industries (containing minimum Synthetic Rubber PBR- 90 MT, Natural Rubber - 90 MT, Hot Rolled Steel Plate – Gr Hardox 500/JFE–EH500A- 133.5 MT) | 1 MT | 1. Synthetic Rubber PBR (any grade)                                                      | 0.182 MT                                      |
|                                                                                                                                                                                             |      | 2. Natural Rubber (any grade)                                                            | 0.182 MT                                      |
|                                                                                                                                                                                             |      | 3. Hot Rolled Steel Plate – Gr Hardox 500/JFE–EH500A – (of relevant grade and thickness) | 0.267 MT                                      |

**Note:** Grade and thickness of input item-3 shall tally in both export and import.  
**RA may take consequential action as per Policy / Procedures.**

  
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| 126                                                                                                                                                        | Case No.:100/15/87-ALC1/2016   | Party Name:TECHNO WAXCHEM PVT.LTD., | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|                                                                                                                                                            | HQ File :01/87/050/00493/AM17/ | RLA File :02/24/040/00153/AM17/     | Lic.No/Date:0210207125<br>08.11.2016            |                  |
| <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                |                                     |                                                 |                  |

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| 127                                                                                                                                                        | Case No.:134/15/87-ALC1/2016   | Party Name:SHIVA PHARMACHEM LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Deferred |
|                                                                                                                                                            | HQ File :01/87/050/00527/AM17/ | RLA File :34/24/040/00221/AM17/ | Lic.No/Date:3410042657<br>10.11.2016            |                  |
| <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                |                                 |                                                 |                  |

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| Case No.:103/15/87-ALC1/2016                                                                                                                                                  | Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Approved                              |
| HQ File :01/87/050/00496/AM17/                                                                                                                                                | RLA File :03/95/040/00627/AM17/                       | Lic.No/Date:0310809207<br>22.11.2016            |                                               |
| <b>Decision:</b> As per the written comments furnished by the DIPP vide their letter No. 7/22/2017-TSW dated 19.04.2017, the Committee <b>approved</b> following adhoc norms: |                                                       |                                                 |                                               |
| <b>EXPORT ITEM</b>                                                                                                                                                            | <b>QTY</b>                                            | <b>IMPORT ITEM</b>                              | <b>QTY required per unit of finished good</b> |
| Oil Resistant NR & NBR based Rubber Compounded Sheets                                                                                                                         | 1 kg                                                  | 1. Natural Rubber                               | 0.1044 kg                                     |
|                                                                                                                                                                               |                                                       | 2. NBR-Nitrile Rubber                           | 0.4392 kg                                     |
|                                                                                                                                                                               |                                                       | 3. Synthetic Rubber-SBR                         | 0.11224 kg                                    |
|                                                                                                                                                                               |                                                       | 4. Zinc Oxide Active with Zinc Carbonate        | 0.03319 kg                                    |
|                                                                                                                                                                               |                                                       | 5. Carbon Black                                 | 0.0878 kg                                     |
|                                                                                                                                                                               |                                                       | 6. Anti oxidant, Kumanox                        | 0.01074 kg                                    |
|                                                                                                                                                                               |                                                       | 7. Accelerators CBS                             | 0.01171 kg                                    |
|                                                                                                                                                                               |                                                       | 8. Retarder PVI                                 | 0.00976 kg                                    |
|                                                                                                                                                                               |                                                       | 9. Ppt. Silica Filler                           | 0.1562 kg                                     |
|                                                                                                                                                                               |                                                       | 10. Plasticizers                                | 0.02928 kg                                    |
| <b>Note:</b> 1. There should be a value cap upto 7% of FOB value of exports together for input items Antioxidant/ Accelerators/Retarders                                      |                                                       |                                                 |                                               |
| <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                           |                                                       |                                                 |                                               |

  
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| 129 | <b>Case No.:</b> 81/15/87-ALC1/2016                                                                                                                                            | <b>Party Name:</b> MANALI PETROCHEMICALS LIMITED | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br>Deferred |
|     | <b>HQ File :</b> 01/87/050/00474/AM17/                                                                                                                                         | <b>RLA File</b><br>:04/24/040/00099/AM17/        | <b>Lic.No/Date:</b> 0410162511<br>23.11.2016            |                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                                  |                                                         |                            |

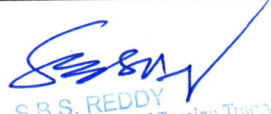
- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 130 | <b>Case No.:</b> 108/15/87-ALC1/2016                                                                                                                       | <b>Party Name:</b> KLJ POLYMERS AND CHEMICALS LTD | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br>Deferred |
|     | <b>HQ File :</b> 01/87/050/00501/AM17/                                                                                                                     | <b>RLA File</b><br>:05/23/040/00388/AM17/         | <b>Lic.No/Date:</b> 0510400492<br>25.11.2016            |                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                                   |                                                         |                            |

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| 131 | <b>Case No.:</b> 109/15/87-ALC1/2016                                                                                                                       | <b>Party Name:</b> KLJ POLYMERS AND CHEMICALS LTD | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br>Deferred |
|     | <b>HQ File :</b> 01/87/050/00502/AM17/                                                                                                                     | <b>RLA File</b><br>:05/23/040/00389/AM17/         | <b>Lic.No/Date:</b> 0510400493<br>25.11.2016            |                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                                   |                                                         |                            |

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| 132 | <b>Case No.:</b> 110/15/87-ALC1/2016                                                                                                                       | <b>Party Name:</b> KLJ POLYMERS AND CHEMICALS LTD | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br>Deferred |
|     | <b>HQ File :</b> 01/87/050/00503/AM17/                                                                                                                     | <b>RLA File</b><br>:05/23/040/00390/AM17/         | <b>Lic.No/Date:</b> 0510400494<br>25.11.2016            |                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                                   |                                                         |                            |

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| 133 | <b>Case No.:</b> 90/15/87-ALC1/2016                                                                                                             | <b>Party Name:</b> SASA RUBBERS PRIVATE LIMITED | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br>Deferred |
|     | <b>HQ File :</b> 01/87/050/00483/AM17/                                                                                                          | <b>RLA File</b><br>:24/24/040/00022/AM17/       | <b>Lic.No/Date:</b> 2410042089<br>29.11.2016            |                            |
|     | <b>Decision:</b> The Committee considered the case as per agenda and decided to call for the Import licence copy from the authorisation holder. |                                                 |                                                         |                            |

  
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Directorate General of Foreign Trade  
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| 134 | Case No.:122/15/87-ALC1/2016                                                                                                                                                   | Party Name:MOTHERSON SUMI SYSTEMS LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00515/AM17/                                                                                                                                                 | RLA File<br>:05/24/040/00407/AM17/        | Lic.No/Date:0510400511<br>29.11.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                           |                                                 |                     |

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.  
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.  
c) Chemical name, Technical specifications of items proposed to be imported.  
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.  
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 135 | Case No.:112/15/87-ALC1/2016                                                                                                                               | Party Name:KLJ POLYMERS AND CHEMICALS LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00505/AM17/                                                                                                                             | RLA File<br>:05/23/040/00400/AM17/        | Lic.No/Date:0510400546<br>30.11.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                           |                                                 |                     |

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| 136 | Case No.:123/15/87-ALC1/2016                                                                                                                               | Party Name:SWASTIK POLYMERS        | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00516/AM17/                                                                                                                             | RLA File<br>:05/24/040/00433/AM17/ | Lic.No/Date:0510400578<br>01.12.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                    |                                                 |                     |

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| Case No.:111/15/87-ALC1/2016                                                                                                       | Party Name:BLS POLYMERS LTD.       | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved |
| HQ File :01/87/050/00504/AM17/                                                                                                     | RLA File<br>:05/23/040/00398/AM17/ | Lic.No/Date:0510400625<br>06.12.2016            |                     |
| <b>Decision:</b> The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under: |                                    |                                                 |                     |

| EXPORT ITEM                                                                | QTY         | IMPORT ITEM        | QTY         |
|----------------------------------------------------------------------------|-------------|--------------------|-------------|
| UV Stabilizer Master Batch<br>(containing not more than 20% UV Stabilizer) | 7000.000 kg | 1. Polypropylene   | 5635.000 kg |
|                                                                            |             | 2. U.V. Stabilizer | 1414.000 kg |
|                                                                            |             | 3. Anti oxidant    | 21.000 kg   |
| RA may take consequential action as per Policy / Procedures.               |             |                    |             |

  
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| 138                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:101/15/87-ALC1/2016   | Party Name:HAMILTON<br>HOUSEWARES PVT.LTD, | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | HQ File :01/87/050/00494/AM17/ | RLA File<br>:03/94/040/00305/AM17/         | Lic.No/Date:0310809647<br>07.12.2016                |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                |                                            |                                                     |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.<br>f) Specification of item (1) in term of percentage of colour. |                                |                                            |                                                     |                     |

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| 139                                                                               | Case No.:120/15/87-ALC1/2016   | Party Name:VIKAS ECOTECH<br>LIMITED | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                   | HQ File :01/87/050/00513/AM17/ | RLA File<br>:05/24/040/00402/AM17/  | Lic.No/Date:0510400650<br>07.12.2016                |                     |
| <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                |                                     |                                                     |                     |

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| 140                                                                               | Case No.:121/15/87-ALC1/2016   | Party Name:VIKAS ECOTECH<br>LIMITED | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                   | HQ File :01/87/050/00514/AM17/ | RLA File<br>:05/24/040/00403/AM17/  | Lic.No/Date:0510400651<br>07.12.2016                |                     |
| <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                |                                     |                                                     |                     |

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| 141                                                                               | Case No.:125/15/87-ALC1/2016   | Party Name:SWASTIK<br>POLYMERS     | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                   | HQ File :01/87/050/00518/AM17/ | RLA File<br>:05/24/040/00444/AM17/ | Lic.No/Date:0510400671<br>08.12.2016                |                     |
| <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                |                                    |                                                     |                     |

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| 142                                                                               | Case No.:126/15/87-ALC1/2016   | Party Name:MOTHERSON SUMI<br>SYSTEMS LIMITED | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                   | HQ File :01/87/050/00519/AM17/ | RLA File<br>:05/24/040/00448/AM17/           | Lic.No/Date:0510400674<br>08.12.2016                |                     |
| <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                |                                              |                                                     |                     |

  
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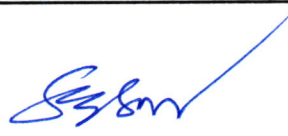


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| 143 | Case No.:102/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:HAMILTON<br>HOUSEWARES PVT.LTD, | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00495/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:03/94/040/00837/AM17/         | Lic.No/Date:0310809856<br>15.12.2016                |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                            |                                                     |                     |
|     | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                            |                                                     |                     |

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| 144 | Case No.:124/15/87-ALC1/2016                                                                                                                               | Party Name:PIONEER<br>POLYLEATHERS LTD | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00517/AM17/                                                                                                                             | RLA File<br>:05/24/040/00434/AM17/     | Lic.No/Date:0510400807<br>15.12.2016                |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                        |                                                     |                     |

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| 145 | Case No.:113/15/87-ALC1/2016                                                      | Party Name:KLJ POLYMERS<br>AND CHEMICALS LTD | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00506/AM17/                                                    | RLA File<br>:05/23/040/00427/AM17/           | Lic.No/Date:0510400824<br>16.12.2016                |                     |
|     | <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                              |                                                     |                     |

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| 146 | Case No.:114/15/87-ALC1/2016                                                                                       | Party Name:KANODIA<br>TECHNOPLAST LIMITED | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017 | Status:<br>approved |
|     | HQ File :01/87/050/00507/AM17/                                                                                     | RLA File<br>:05/23/040/00441/AM17/        | Lic.No/Date:0510400830<br>16.12.2016                |                     |
|     | <b>Decision:</b> The Committee considered the case as per agenda and decided to approve the adhoc noms as follows: |                                           |                                                     |                     |
|     | <b>Export Item</b>                                                                                                 | <b>Qty</b>                                | <b>Input item</b>                                   | <b>Qty</b>          |
|     | Printed Packaging Film of other polyesters (23 micron +/- 5%)                                                      | 100 MT                                    | Polyester Film (23 micron +/- 5%)                   | 105 MT              |
|     | <b>RA may take consequential action as per Policy / Procedures.</b>                                                |                                           |                                                     |                     |

  
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| 147                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Case No.:82/15/87-ALC1/2016    | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00475/AM17/ | RLA File :08/24/040/00329/AM17/   | Lic.No/Date:0810139325<br>19.12.2016            |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                |                                   |                                                 |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                   |                                                 |                     |

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| 148                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Case No.:84/15/87-ALC1/2016    | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00477/AM17/ | RLA File :08/24/040/00334/AM17/   | Lic.No/Date:0810139334<br>19.12.2016            |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                |                                   |                                                 |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                   |                                                 |                     |

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| 149                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Case No.:87/15/87-ALC1/2016    | Party Name:SANGHVI TECHNO PRODUCTS | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00480/AM17/ | RLA File :08/24/040/00375/AM17/    | Lic.No/Date:0810139330<br>19.12.2016            |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                |                                    |                                                 |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                    |                                                 |                     |

  
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| 150                                                                        | Case No.:92/15/87-ALC1/2016    | Party Name:DSM INDIA PVT. LTD      | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                            | HQ File :01/87/050/00485/AM17/ | RLA File<br>:31/83/040/00194/AM16/ | Lic.No/Date:3110066494<br>21.12.2016            |                     |
| Decision : The Committee considered the case and decided to refer to DIPP. |                                |                                    |                                                 |                     |

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| 151                                                                        | Case No.:93/15/87-ALC1/2016    | Party Name:DSM INDIA PVT. LTD      | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                            | HQ File :01/87/050/00486/AM17/ | RLA File<br>:31/83/040/00196/AM16/ | Lic.No/Date:3110066495<br>21.12.2016            |                     |
| Decision : The Committee considered the case and decided to refer to DIPP. |                                |                                    |                                                 |                     |

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| Case No.:96/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                            | Party Name:FINOTEX<br>FIBRECAST PVT. LTD. | Meet No/Date:15/87-<br>ALC1/2016<br>21 & 26.04.2017               | Status:<br>Approved |             |     |             |     |                                                                                                                     |              |                                                                   |                 |
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| HQ File :01/87/050/00489/AM17/                                                                                                                                                                                                                                                                                                                         | RLA File<br>:31/83/040/00119/AM17/        | Lic.No/Date:3110066493<br>21.12.2016                              |                     |             |     |             |     |                                                                                                                     |              |                                                                   |                 |
| <b>Decision:</b> The Committee considered the case in the meeting and decided to <b>approve the adhoc norms and recommended as under:</b>                                                                                                                                                                                                              |                                           |                                                                   |                     |             |     |             |     |                                                                                                                     |              |                                                                   |                 |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Piston Bush made out of Phenolic Moulding Compound of different size and Part Numbers Piston Disc Brake for Caliper</td><td>108695<br/>Kg</td><td>Phenolic Moulding Compound Grade Durez 30190 E Thermosett Plastic</td><td>114129.75<br/>kg</td></tr></table> |                                           |                                                                   |                     | EXPORT ITEM | QTY | IMPORT ITEM | QTY | Piston Bush made out of Phenolic Moulding Compound of different size and Part Numbers Piston Disc Brake for Caliper | 108695<br>Kg | Phenolic Moulding Compound Grade Durez 30190 E Thermosett Plastic | 114129.75<br>kg |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                            | QTY                                       | IMPORT ITEM                                                       | QTY                 |             |     |             |     |                                                                                                                     |              |                                                                   |                 |
| Piston Bush made out of Phenolic Moulding Compound of different size and Part Numbers Piston Disc Brake for Caliper                                                                                                                                                                                                                                    | 108695<br>Kg                              | Phenolic Moulding Compound Grade Durez 30190 E Thermosett Plastic | 114129.75<br>kg     |             |     |             |     |                                                                                                                     |              |                                                                   |                 |
| <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                                                                                                                                                                                                    |                                           |                                                                   |                     |             |     |             |     |                                                                                                                     |              |                                                                   |                 |

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| Case No.:115/15/87-ALC1/2016                                                                                                                                                    | Party Name:J K TYRE & INDUSTRIES LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status: Approved                                           |
| HQ File<br>:01/87/050/00508/AM17/                                                                                                                                               | RLA File<br>:05/23/040/00452/AM17/    | Lic.No/Date:0510400894<br>21.12.2016            |                                                            |
| <b>Decision:</b> As per the written comments furnished by the DIPP vide their letter No. 7/206/2017-TSW dated 26.04.2017, the Committee <b>approved</b> following ad-hoc norms: |                                       |                                                 |                                                            |
| <b>EXPORT ITEM</b>                                                                                                                                                              | <b>QTY</b>                            | <b>IMPORT ITEM</b>                              | <b>QTY required for export of 100 kg of export product</b> |
| STEEL RADIAL PASSENGER CAR TYRES (TUBELESS) REINFORCED WITH POLYESTER TYRE CORD FABRIC                                                                                          | 100 kg                                | 1. NATURAL RUBBER                               | 18.46 kg                                                   |
|                                                                                                                                                                                 |                                       | 2. SYNTHETIC RUBBER-PBR                         | 25.63 kg                                                   |
|                                                                                                                                                                                 |                                       | 3. V.P. LATEX                                   | 0.10 kg                                                    |
|                                                                                                                                                                                 |                                       | 4. CHLOROBUTYL RUBBER                           | 4.77 kg                                                    |
|                                                                                                                                                                                 |                                       | 5. CARBON BLACK                                 | 23.32 kg                                                   |
|                                                                                                                                                                                 |                                       | 6. DIPPED POLYESTER TYRE CORD FABRIC            | 2.86 kg                                                    |
|                                                                                                                                                                                 |                                       | 7. BEAD WIRE                                    | 4.77 kg                                                    |

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|                                                                                                                                                                                                                                                                                                   |  | 8. STEEL TYRE CORD                                                                                                   | 6.25 kg   |
|                                                                                                                                                                                                                                                                                                   |  | 9. RUBBER CHEMICALS - Antioxidants,                                                                                  | 0.4749 kg |
|                                                                                                                                                                                                                                                                                                   |  | 10. RUBBER CHEMICALS - Retarder PVI                                                                                  | 0.4749 kg |
|                                                                                                                                                                                                                                                                                                   |  | 11. ZINC OXIDE                                                                                                       | 1.91 kg   |
|                                                                                                                                                                                                                                                                                                   |  | 12. Miscellaneous Chemicals Stearic Acid ,synthetic Resin, Bonding coupling agent Activators, fillers, Dip chemicals | 11.87 kg  |
| <p><b>Note: 1. There should be a value cap on rubber chemicals Antioxidant/Retarder/Accelerators and miscellaneous Chemicals as per general note for chemicals of the Hand Book of Procedure, Vol. II. (SION).</b></p> <p><b>RA may take consequential action as per Policy / Procedures.</b></p> |  |                                                                                                                      |           |

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| 154                                                                                                                                                               | Case No.:104/15/87-ALC1/2016   | Party Name:MULTIBASE INDIA LIMITED, | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                   | HQ File :01/87/050/00497/AM17/ | RLA File :03/95/040/00698/AM17/     | Lic.No/Date:0310810094<br>23.12.2016            |                     |
| <p><b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder.</p> |                                |                                     |                                                 |                     |

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| 155                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Case No.:95/15/87-ALC1/2016    | Party Name:DSM INDIA PVT. LTD   | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | HQ File :01/87/050/00488/AM17/ | RLA File :31/83/040/00074/AM17/ | Lic.No/Date:3110066510<br>26.12.2016            |                     |
| <p><b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.</p> <p>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</p> <p>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.</p> <p>c) Chemical name, Technical specifications of items proposed to be imported.</p> <p>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.</p> <p>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.</p> |                                |                                 |                                                 |                     |

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| 156                                                                                                                                                                                                                                                                                                       | Case No.:83/15/87-ALC1/2016    | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                           | HQ File :01/87/050/00476/AM17/ | RLA File :08/24/040/00330/AM17/   | Lic.No/Date:0810139384<br>27.12.2016            |                     |
| <p><b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.</p> <p>a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.</p> |                                |                                   |                                                 |                     |

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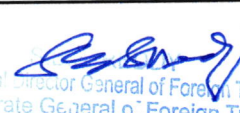


- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 157 | Case No.:85/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00478/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :08/24/040/00368/AM17/   | Lic.No/Date:0810139386<br>27.12.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                   |                                                 |                     |
|     | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                   |                                                 |                     |

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| 158 | Case No.:86/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00479/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :08/24/040/00369/AM17/   | Lic.No/Date:0810139387<br>27.12.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                   |                                                 |                     |
|     | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                   |                                                 |                     |

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| 159 | Case No.:91/15/87-ALC1/2016                                                                                                                                                    | Party Name:DSM INDIA PVT. LTD   | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00484/AM17/                                                                                                                                                 | RLA File :31/83/040/00168/AM16/ | Lic.No/Date:3110066517<br>27.12.2016            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                 |                                                 |                     |
|     | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.                                                                   |                                 |                                                 |                     |

  
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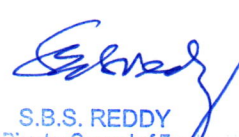


- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| Case No.:77/15/87-ALC1/2016                                                                                                                                                     | Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved                           |
| HQ File :01/87/050/00470/AM17/                                                                                                                                                  | RLA File :03/95/040/00758/AM17/                       | Lic.No/Date:0310810191<br>29.12.2016            |                                               |
| <b>Decision:</b> Based on the written comments furnished by the DIPP vide their letter No. 7/22/2017/TSW dated 19.04.2017, the Committee <b>approved</b> following adhoc norms: |                                                       |                                                 |                                               |
| <b>EXPORT ITEM</b>                                                                                                                                                              | <b>QTY</b>                                            | <b>IMPORT ITEM</b>                              | <b>Qty required per unit of finished good</b> |
| Rubber Floor Covering & Mats                                                                                                                                                    | 300000.00 Kg                                          | 1. Natural Rubber                               | 0.16622 kg                                    |
|                                                                                                                                                                                 |                                                       | 2. EPDM Synthetic Rubber                        | 0.3960 kg                                     |
|                                                                                                                                                                                 |                                                       | 3. Zinc Carbonate                               | 0.020533 kg                                   |
|                                                                                                                                                                                 |                                                       | 4. Anti oxidant, Kumanox, IONOL                 | 0.011733 kg                                   |
|                                                                                                                                                                                 |                                                       | 5. Accelerators CBS                             | 0.014666 kg                                   |
|                                                                                                                                                                                 |                                                       | 6. Accelerators ZDBC                            | 0.011733 kg                                   |
|                                                                                                                                                                                 |                                                       | 7. Relevant PVI                                 | 0.011733 kg                                   |
|                                                                                                                                                                                 |                                                       | 8. Carbon Black                                 | 0.088 kg                                      |
|                                                                                                                                                                                 |                                                       | 9. Ppt. Silica Filler                           | 0.16622 kg                                    |
|                                                                                                                                                                                 |                                                       | 10. Bonding Agent SI-69                         | 0.013689 kg                                   |
|                                                                                                                                                                                 |                                                       | 11. Processing Oil                              | 0.0528 kg                                     |
|                                                                                                                                                                                 |                                                       | 12. Reclaim Rubber                              | 0.10266 kg                                    |
| <b>Note:</b> There should be a value cap upto 7% of FOB value of export for Antioxidant/Accelerators/Retarders.                                                                 |                                                       |                                                 |                                               |
| RA may take consequential action as per Policy / Procedures.                                                                                                                    |                                                       |                                                 |                                               |

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| 161                                                                                                                                        | Case No.:131/15/87-ALC1/2016   | Party Name:AMAR CHAND & SONS    | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                            | HQ File :01/87/050/00524/AM17/ | RLA File :30/24/040/00032/AM17/ | Lic.No/Date:3010103917<br>30.12.2016            |                     |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to call for the Import licence from the authorisation holder. |                                |                                 |                                                 |                     |

  
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| 162 | Case No.:127/15/87-ALC1/2016                                                                                                                                                   | Party Name:SRIRAM COMPOUNDS PVT. LTD . | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00520/AM17/                                                                                                                                                 | RLA File<br>:05/24/040/00481/AM17/     | Lic.No/Date:0510401006<br>02.01.2017            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                        |                                                 |                     |

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.  
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.  
 c) Chemical name, Technical specifications of items proposed to be imported.  
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.  
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 163 | Case No.:73/15/87-ALC1/2016                                                                                                                                | Party Name:SPERRY PLAST LTD.       | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00466/AM17/                                                                                                                             | RLA File<br>:05/24/040/00491/AM17/ | Lic.No/Date:0510401071<br>04.01.2017            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                    |                                                 |                     |

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| 164 | Case No.:74/15/87-ALC1/2016                                                                                                                                | Party Name:SPERRY PLAST LTD.       | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00467/AM17/                                                                                                                             | RLA File<br>:05/24/040/00490/AM17/ | Lic.No/Date:0510401070<br>04.01.2017            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                    |                                                 |                     |

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| 165 | Case No.:94/15/87-ALC1/2016                                                                                                                                | Party Name:DSM INDIA PVT. LTD      | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00487/AM17/                                                                                                                             | RLA File<br>:31/83/040/00067/AM17/ | Lic.No/Date:3110066534<br>04.01.2017            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                    |                                                 |                     |

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| 166 | Case No.:129/15/87-ALC1/2016                                                                                                                                                   | Party Name:VIKAS ECOTECH LIMITED   | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|     | HQ File :01/87/050/00522/AM17/                                                                                                                                                 | RLA File<br>:05/24/040/00495/AM17/ | Lic.No/Date:0510401072<br>04.01.2017            |                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. |                                    |                                                 |                     |

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.  
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of

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the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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| 167 | Case No.:116/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:A. M. POLYPLAST PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Deferred</b> |
|     | HQ File :01/87/050/00509/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:05/23/040/00470/AM17/         | Lic.No/Date:0510401157<br>05.01.2017            |                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                            |                                                 |                            |
|     | a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                            |                                                 |                            |

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| Case No.:117/15/87-ALC1/2016                                                                                                                                                                                                                                                                                                                                                       | Party Name:BLS POLYMERS LTD.       | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved |             |     |             |     |                                                                            |         |                  |            |                    |            |                 |          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------------|---------------------|-------------|-----|-------------|-----|----------------------------------------------------------------------------|---------|------------------|------------|--------------------|------------|-----------------|----------|
| HQ File :01/87/050/00510/AM17/                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:05/23/040/00472/AM17/ | Lic.No/Date:0510401161<br>05.01.2017            |                     |             |     |             |     |                                                                            |         |                  |            |                    |            |                 |          |
| <b>Decision:</b> The Committee considered the case in the meeting and decided to <b>approve the adhoc norms</b> and recommended as under:                                                                                                                                                                                                                                          |                                    |                                                 |                     |             |     |             |     |                                                                            |         |                  |            |                    |            |                 |          |
| <table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">UV Stabilizer Master Batch<br/>(containing not less than 20% UV Stabilizer)</td><td rowspan="3">8000 kg</td><td>1. Polypropylene</td><td>6440.50 kg</td></tr><tr><td>2. U.V. Stabilizer</td><td>1616.00 kg</td></tr><tr><td>3. Anti oxidant</td><td>23.50 kg</td></tr></table> |                                    |                                                 |                     | EXPORT ITEM | QTY | IMPORT ITEM | QTY | UV Stabilizer Master Batch<br>(containing not less than 20% UV Stabilizer) | 8000 kg | 1. Polypropylene | 6440.50 kg | 2. U.V. Stabilizer | 1616.00 kg | 3. Anti oxidant | 23.50 kg |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                        | QTY                                | IMPORT ITEM                                     | QTY                 |             |     |             |     |                                                                            |         |                  |            |                    |            |                 |          |
| UV Stabilizer Master Batch<br>(containing not less than 20% UV Stabilizer)                                                                                                                                                                                                                                                                                                         | 8000 kg                            | 1. Polypropylene                                | 6440.50 kg          |             |     |             |     |                                                                            |         |                  |            |                    |            |                 |          |
|                                                                                                                                                                                                                                                                                                                                                                                    |                                    | 2. U.V. Stabilizer                              | 1616.00 kg          |             |     |             |     |                                                                            |         |                  |            |                    |            |                 |          |
|                                                                                                                                                                                                                                                                                                                                                                                    |                                    | 3. Anti oxidant                                 | 23.50 kg            |             |     |             |     |                                                                            |         |                  |            |                    |            |                 |          |
| RA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                                                                                                       |                                    |                                                 |                     |             |     |             |     |                                                                            |         |                  |            |                    |            |                 |          |

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| 169 | Case No.:72/15/87-ALC1/2016                                                                                                                                | Party Name:SUMILON POLYESTER LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br><b>Deferred</b> |
|     | HQ File :01/87/050/00465/AM17/                                                                                                                             | RLA File<br>:52/24/040/00062/AM17/   | Lic.No/Date:5210042131<br>11.01.2017            |                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                      |                                                 |                            |

  
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| 170                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Case No.:88/15/87-ALC1/2016    | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00481/AM17/ | RLA File :08/24/040/00421/AM17/   | Lic.No/Date:0810139528<br>11.01.2017            |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                |                                   |                                                 |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                   |                                                 |                     |

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| 171                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Case No.:89/15/87-ALC1/2016    | Party Name:MACRO POLYMERS P. LTD. | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Deferred |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/87/050/00482/AM17/ | RLA File :08/24/040/00427/AM17/   | Lic.No/Date:0810139516<br>11.01.2017            |                     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                |                                   |                                                 |                     |
| a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.<br>b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.<br>c) Chemical name, Technical specifications of items proposed to be imported.<br>d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.<br>e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. |                                |                                   |                                                 |                     |

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| Case No.:105/15/87-ALC1/2016                                                                                                                                                    | Party Name:TATTVA ENTERPRISES PRIVATE LIMITED | Meet No/Date:15/87-ALC1/2016<br>21 & 26.04.2017 | Status:<br>Approved                                                       |
| HQ File :01/87/050/00498/AM17/                                                                                                                                                  | RLA File :03/95/040/00811/AM17/               | Lic.No/Date:0310810459<br>11.01.2017            |                                                                           |
| <b>Decision:</b> As per the written comments furnished by the DIPP vide their letter No. 7/208/2017-TSW dated 20.04.2017, the Committee <b>approved</b> following ad-hoc norms: |                                               |                                                 |                                                                           |
| <b>EXPORT ITEM</b>                                                                                                                                                              | <b>QTY</b>                                    | <b>IMPORT ITEM</b>                              | <b>QTY</b>                                                                |
| Article of HDPE/LLDPE Bags of Polyethylene                                                                                                                                      | 1 kg                                          | HDPE/LLDPE Granules (Recycled)                  | 1.05 kg/kg content of HDPE and LLDPE each contained in the export product |
| <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                             |                                               |                                                 |                                                                           |

  
**S.B.S. REDDY**  
 Additional Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Government of India  
 Udyog Bhawan, New Delhi-110011



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|-----------------------------------------------------------------------------------|-------------------------------------|-----------------------------------------|-------------------------------------------------------------|-----------------------------|
| 173                                                                               | <b>Case No.:128/15/87-ALC1/2016</b> | <b>Party Name:VIKAS ECOTECH LIMITED</b> | <b>Meet No/Date:15/87-ALC1/2016<br/>21 &amp; 26.04.2017</b> | <b>Status:<br/>Deferred</b> |
|                                                                                   | HQ File :01/87/050/00521/AM17/      | RLA File<br>:05/24/040/00494/AM17/      | Lic.No/Date:0510401251<br>11.01.2017                        |                             |
| <b>Decision :</b> The Committee considered the case and decided to refer to DIPP. |                                     |                                         |                                                             |                             |

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| 174                                                                                                                                                        | <b>Case No.:75/15/87-ALC1/2016</b> | <b>Party Name:AAKASH POLYFILMS LIMITED</b> | <b>Meet No/Date:15/87-ALC1/2016<br/>21 &amp; 26.04.2017</b> | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                            | HQ File :01/87/050/00468/AM17/     | RLA File<br>:52/24/040/00068/AM17/         | Lic.No/Date:5210042143<br>18.01.2017                        |                             |
| <b>Decision :</b> The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the authorisation holder. |                                    |                                            |                                                             |                             |

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| 175                                                                                                                                                        | <b>Case No.:76/15/87-ALC1/2016</b> | <b>Party Name:PLASTENE INDIA LIMITED</b> | <b>Meet No/Date:15/87-ALC1/2016<br/>21 &amp; 26.04.2017</b> | <b>Status:<br/>Approved</b> |
|                                                                                                                                                            | HQ File :01/87/050/00469/AM17/     | RLA File<br>:37/24/040/00009/AM17/       | Lic.No/Date:3710002664<br>19.01.2017                        |                             |
| <b>Decision:</b> The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization. |                                    |                                          |                                                             |                             |
| <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                        |                                    |                                          |                                                             |                             |

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| <b>Case No.:</b> 78/15/87-ALC1/2016                                                                                                                                             | <b>Party Name:</b> PLASTIBLENDS INDIA LIMITED | <b>Meet No/Date:</b> 15/87-ALC1/2016<br>21 & 26.04.2017 | <b>Status:</b><br>Approved                   |
| <b>HQ File</b><br>:01/87/050/00471/AM17/                                                                                                                                        | <b>RLA File</b><br>:03/95/040/00791/AM17/     | <b>Lic.No/Date:</b> 0310810696<br>23.01.2017            |                                              |
| <b>Decision:</b> As per the written comments furnished by the DIPP vide their letter No. 7/207/2017-TSW dated 26.04.2017, the Committee <b>approved</b> following ad-hoc norms: |                                               |                                                         |                                              |
| <b>EXPORT ITEM</b>                                                                                                                                                              | <b>QTY</b>                                    | <b>IMPORT ITEM</b>                                      | <b>QTY RECOMMENDED PER KG OF EXPORT ITEM</b> |
| FILLED COMPOUND PP - POLYWHITE 94WS (CONTAINING 21+/-1% PP COPOLYMER 6+/-1% TITANIUM DIOXIDE AND 73+/-1% CALCIUM CARBONATE)                                                     | 1,00,000 kg                                   | 1. POLYPROPYLENE COPOLYMER                              | 0.2163 kg                                    |
|                                                                                                                                                                                 |                                               | 2. TITANIUM DIOXIDE                                     | 0.0618 kg                                    |
|                                                                                                                                                                                 |                                               | 3. CALCIUM CARBONATE                                    | 0.7519 kg                                    |
| <b>RA may take consequential action as per Policy / Procedures.</b>                                                                                                             |                                               |                                                         |                                              |

Meeting ended with a vote of thanks to the Chair.

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